

30/100

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

~~W.C.P-29/2001 ordered that Pg-1  
will be missed. Date- 31/8/2001~~

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SECTION OFFICER (Judl.)

## FORM NO. 4

(See Rule 42)

## In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

APPLICATION NO. 87/2000

OF 199

Applicant(s) See T. J. Singh and others.

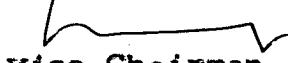
Respondent(s) Union of India and others.

Advocate for Applicant(s) Mr. B. K. Sarma  
Mr. B. C. Pathak  
Mr. S. SarmaAdvocate for Respondent(s) Mr. C. K. Nair  
C. G. S.

Notes of the Registry	Date	Order of the Tribunal
1. Application is filed and within time. F. of Rs. 50/- Both sides 45624 20.2.2000 Mr. S. Sarma S. C. O. T. By 10-3-2000	7.3.2000	<p>The three applicants pray to allow them to join in a single application under the the provision of Rule 4(5)(a) of the C.A.T. (Procedure) Rules 1987.</p> <p>Heard Mr. S. Sarma learned counsel for the applicant and Mr. B. C. Pathak learned Addl. C. G. S. C. for the respondents.</p> <p>Permission is granted.</p> <p>Heard counsel for both sides.</p> <p>Mr. B. C. Pathak, Addl. C. G. S. C. prays for time to get instructions. List on 22.3.2000 for consideration of Admission.</p> <p>Mr. S. Sarma prays for an interim order and also heard Mr. B. C. Pathak, Addl. C. G. S. C.</p> <p>up to 22.3.2000</p> <p>Any appointment made shall be subject to the result of this application.</p> <p>List for order on 22.3.2000.</p>
COPY of the order Dtd. 7.3.2000 issued to The learned Counsel of the parties. Vice D.No. 739 740 Dtd. 10.3.2000.	1m	<p>Member (J)</p> <p>Member (A)</p>

Notes of the Registry	Date	Order of the Tribunal
<u>28-03-2000</u> Order dated 22.3.2000 has been prepared and sent to D/s for issuing.  <i>RS</i> 28/3/2000	22.3.00	Mr. B.C.Pathak, learned Addl. C.G.S.C. prays for further time to get instruction.  Let this case be listed for consideration of admission on 10.4.2000. Any appointment is made till consideration of admission of the application shall be subject to the result of the O.A.
	trd <i>NS 28/3/2000</i>	<i>b6</i> Member
	10.4.00	Heard Mr.S. Sarma, learned counsel for the applicant.  Mr. B.C. Pathak, learned Addl. CGSC submits that he has no instructions.  Heard learned counsel. Application is admitted. List for written statement on 15.5.00.
<u>12-5-00</u> No notice has been issued.  <i>by</i> Notice prepared and sent to D/s Section for issuing of the same to the respondents through Regd. Post with A.P.D.	mk <i>10/5/2000 (10/5/2000)</i>	Mr.Sarma prays for an interim order. The interim order dated 22.3.00 shall continue until further orders.  <i>b6</i> Member
	15.5.00	Sri S.Sarma, learned counsel for the applicant. Sri B.C.Pathak, learned Addl. C.G.S.C. for the respondents is not present.  List on 1.6.2000 for further order.
	trd	<i>b6</i> Member (J)
	1.6.00	There is no Bank book. Adjourned to 30.6.00. No hearing adjourned to 1.8.00. <i>b70, 12</i>
	30.6.00	

Notes of the Registry	Date	Order of the Tribunal
No. written statement has been filed.	1-8-00	There is no Bench today. Adjourned to 6.9.00 B7/b h.
<u>21-9-2000</u>	6.9.00	no Bench. To be listed on 22.9.00 B7/b h.
No. w/s has been filed.	22.9.2000	Present: Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman  Let this case be listed on 27.10.00 to enable the respondents to file the written statement.
<u>25-10-00</u>	nkm	Vice-Chairman
① w/s filed on behalf of The respondent No - 1, 2 and 3. ② Rejoinder has been filed.	27.10.00	It has been stated by Mr. B.C. Pathak, learned Addl. C.G.S.C. that written statement has already been filed.  Office to list the case for hearing on 12.12.00.
<u>11-1-2001</u>	mk	Vice-Chairman
Rejoinder to w/s filed by the Respondents No. 1, 2 and 3.	12.12.00	Present : Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman: Hon'ble Mr. M.P.Singh, Member (A). It has been stated by Mr. B.K.Sharma, learned Sr. counsel for the applicant that the written statement which was filed in the court on 27.10.2000 has been served on him today only. Mr. Sharma submitted that he will require sometime to file rejoinder. Prayer allowed. Two weeks time granted to the applicant to file rejoinder, and post the matter thereafter for further orders.
<u>31.1.2001</u>		List it on 12.1.2000.
The case is ready for hearing.	22.2.01	Member (A)
	nkm	Vice-Chairman

Notes of the Registry	A Date	Order of the Tribunal
1 The Case is ready for hearing.  By 25.1.2001	12.1.2001 mk	It has been stated that written statement has been filed. The applicant may file rejoinder, if any, <del>within</del> within two weeks from today. List on 29.1.01 for hearing.  I C U Shrivastava Member (A)  Vice-Chairman
	29.1.01 pg	Mr B.C.Pathak, learned Addl.C.G.S.C has submitted that the rejoinder has been filed in this case today only and therefore he requires some more time to go through it. List on 23.2.2001 for hearing.  I C U Shrivastava Member  Vice-Chairman
Received (copy) B.M. Nair 27-2-2001	23.2.01 trd	Heard learned counsel for the parties. Hearing concluded. Judgement delivered in open court, kept in separate sheets. The application is allowed to the extent indicated in the order. No order as to costs.  I C U Shrivastava Member  Vice-Chairman
16.3.2001  Copy of the Judgment has been sent to the office for issuing the same to the parties as well as to the Addl. C.G.S.C. for its records y/s		

CENTRAL ADMINISTRATIVE TRIBUNAL ::  
GUWAHATI BENCH.

O.A./RXXX No. 87/2000 . . . of

23.2.01  
DATE OF DECISION .....

Sri T. Jilangamba Singh & two Ors.

PETITIONER(S)

Mr. B.K. Sharma.

ADVOCATE FOR THE  
PETITIONER(S)

VERSUS -

Union of India & Ors.

RESPONDENT(S)

Mr. B.C. Pathak, Addl.C.G.S.C.

ADVOCATE FOR THE  
RESPONDENTS

THE HON'BLE MR. JUSTICE D.N.CHOWDHURY, VICE-CHAIRMAN.

THE HON'BLE MR. K.K.SHARMA, MEMBER (A).

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman.



X

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**

Original Application No. 87 of 2000.

Date of Order : This the 23rd day of February, 2001.

Hon'ble Mr. Justice D.N.Chowdhury, Vice-Chairman.

Hon'ble Mr. K.K.Sharma, Member (A).

1. Shri T. Jilangamba Singh  
S/o (L) T. Kunjabihari Singh,  
Resident of Sagolband Thiyam Leikai,  
P.O. & P.S. Imphal,  
Employed as Extra Departmental Branch  
Postmaster, SAGolband EDBO, Manipur State.
2. Md. Tahir Ali  
S/o Md. Kasim Ali,  
resident of Kwakta village,  
P.O. & P.S. Moirang,  
Employed as Extra Departmental Branch  
Postmaster, Kwakta EDBO, Manipur State.
3. Shri N. Mohesh Singh  
S/o N. Achou Singh,  
Resident of Khordok Ichin village,  
P.O. & P.S. Moirang  
Employed as Extra Departmental Mail  
Carrier, Khordok Ichin EDBO, Manipur State.

...Applicants

By Advocate Mr. B.K.Sharma.

-versus-

1. Union of India,
2. The Chief Postmaster General,  
North Eastern Circle,  
Shillong-793001.
3. The Director of Postal Sevices,  
Manipur,  
Imphal-795001

....Respondents

By Advocate Mr. B.C.Pathak, Addl. C.G.S.C.

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**O R D E R (ORAL)**

**CHOWDHURY J.(V.C.).**

The only controversy raised in this application  
relates to absorption of the surplus Extra Departmental

Contd..

Agents of Manipur Division. The three applicants who are surplus qualified candidate and by this application seek for a direction for their absorption on promotion to the post of Postman. These applicants approached earlier before the Tribunal. The Tribunal in its order dated 17.8.99 in O.A. No. 243/99 directed to consider the case of the applicants. The respondents by its order dated 15.11.99 disposed of the representation.

2. Mr. B.K.Sharma, learned Senior Counsel appearing on behalf of the applicants mainly emphasized on the fact that as per the departmental norms the surplus qualified Extra Departmental Agents could be accommodated in any of the neighbouring rooms. The respondents in its order dated 15.11.99 mentioned about the proposed action for filling up of the post. The relevant portion of paragraph 2 (ii) of the order dated 15.11.99 is reproduced below :

"(ii) As per the instructions contained in Department of Posts Notification No. 44-31/87-SBP-1 dated 06.07.89, the unfilled vacancies of Postman cadre of a division may be filled up by surplus qualified candidates of other divisions in the Region on the basis of a common regional merit list. In the North-Eastern Postal Circle there are two Regions, i.e. PMG's Region consisting of divisions in the States of Manipur, Mizoram and Nagaland and CPMG's Region consisting of divisions in the States of Arunachal Pradesh, Meghalaya and Tripura. However, the provision of recruiting surplus candidates from other divisions has not been resorted to in this Circle earlier due to the perceived difficulties likely to be faced by the candidates of one State going and working in another State in the cadre of Postman. However, considering the willingness of some candidates, who have represented for their absorption in other divisions, it was decided to offer one unfilled ST vacancy of Mizoram Division to the surplus qualified ST candidate of Manipur and Nagaland divisions falling within the Region of PMG on the basis of common regional merit list, subject to willingness of such candidates. Action has already been taken to ascertain the willingness of such candidates and seniormost willing ST candidates will be allotted to Mizoram Division."

Contd...

From the aforementioned paragraph it appears that the respondents only thought of filling up of the ST vacancy of Mizoram Division by the surplus candidates from Manipur and Nagaland. Mr. B.C. Pathak, learned Addl. C.G.S.C. however, submitted that against the vacancies in the neighbouring states surplus qualified candidates may be accommodated subject to availability of vacancy. Rules and policy are made to fill up the post by manning those posts. The respondents are to take care for appointing persons from the respective area on administrative exigencies. However, Rules also provides for accommodating the qualified candidates from neighbouring states. In these circumstances we are of the view that the case of the applicants are required to be considered in the light of policy decision. The applicants are found qualified. Therefore it is an appropriate case for the respondent authority to consider their appointment on promotion to the post of Postman in any of the Division in the Region keeping in mind the policy, guidelines and norms of the department. Mr. Sharma, learned Sr. Counsel for the applicants has submitted that these applicants have given their choice for appointment either in Arunachal Pradesah or in Meghalaya. The respondents are to consider their cases subject to availability of posts and administrative exigency for posting them in these areas or if not anywhere keeping in mind its policy decision.

3. The application is allowed to the extent indicated above. There shall, however no order as to costs. The respondents are directed to complete the above exercise within a period of three months from the date of receipt of a certified copy of this order.

*K. K. Sharma*  
(K.K.SHARMA)  
Member(A)

*D. N. Chowdhury*  
(D.N.CHOWDHURY)  
Vice-Chairman

(85) 23 FEB 2000

u/s/ S. K. S.

BEFORE **Guwahati Bench** **ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**

Title of the case :

D.A. No. 82 of 2000

Between

Shri T. Jilangamba Singh & Ors. .... Applicants.

AND

Union of India & ors ..... Respondents.

I N D E X

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11.	Annexure-9	31 to 35
12.	Annexure-10	34

\*\*\*\*\*  
Filed by : S. Sarma Advocate.

Regn. No. :

File No.:

Date :

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

(An application under section 19 of the Central Administrative Tribunal Act, 1985)

D.A.No. 87 of 2000

BETWEEN

1. Shri T.Jilangamba Singh (Aged about 23 years),  
S/O (L)T.Kunjabihari Singh,  
Resident of Sagolband Thiyam Leikai,  
P.O. & PS : Imphal,  
Employed as : Extra Departmental Branch Postmaster,  
Sagolband EDBO, Manipur State.
2. Md.Tahir Ali (Aged about 28 years)  
S/o Md.Kasim Ali,  
resident of Kwakta village,  
P.O.& PS: Moirang,  
Employed as : Extra Departmental Branch Postmaster,  
Kwakta EDBO, Manipur State.
3. Shri N.Mohesh Singh (Aged about 31 years)  
S/O N.Achou Singh,  
resident of Khordok Ichin Village,  
P.O.& PS : Moirang  
Employed as : Extra Departmental Mail Carrier,  
Khordok Ichin EDBO, Manipur State.

VERSUS

1. Union of India,
2. The Chief Postmaster General,  
North Eastern Circle, Shillong-793001.
3. The Director Postal Services,  
Manipur, Imphal-795001.

..... Respondents.  
DETAILS OF THE APPLICATION.

1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE:

That the present application is filed against the arbitrary order of rejection of claim of the above named applicants, for their absorption against the existing vacancies in the cadre of Postman anywhere in N.E.Circle, by the Chief P.M.G. N.E. Circle, Shillong vide memo No. Staff/18-62/98 (Con) Dated 15.ii.99, which is contrary to the instructions contained in D.G.

Posts Letter No 44-44/82-SPB.I, dated 7.4.89 and other Rules/guidelines mentioned in the following paras "Facts of the case". This application is also directed against the action of the respondents in not implementing the Judgment and order dated 17.6.99 passed in O.A. No 243/99 passed by the Hon'ble Tribunal.

2. LIMITATION:

The applicants declare that the instant application has been filed within the limitation period prescribed under section 21 of the Central Administrative Tribunal Act.1985.

3. JURISDICTION:

The applicants further declare that the subject matter of the case is within the jurisdiction of the Administrative Tribunal.

4. FACTS OF THE CASE:

4.1. That the applicants were appointed as Extra Departmental Agents in the Department of Posts in Manipur Postal Division in one of the various categories of Extra Departmental Posts, such as Extra Departmental Branch Postmaster (here in after called "EDBPM") and Extra Departmental mail carrier (herein after called "EDMC") . The above mentioned applicants were appointed in the respective ED-Posts by competent appointing authorities in accordance with EDAs(C&S) Rules,1964 and the applicants No.1 & 2 are, thus employed as EDBPMs and the applicant No.3 is an EDMC. The applicants through this present application has prayed for a common relief as their cause of action is same and also they prayed for a similar relief and therefore they pray before the Hon'ble Tribunal to allow them to join together in a single application invoking the power under Rule 4 (5) (a) of the Central Administrative Tribunal (Procedure) Rules 1987.

4.2. That the Respondent No.2 viz.Chief Postmaster General, N.E.Circle, Shillong (hereinafter called "CPMG/Shillong") vide

letter No. Staff/18-68/98 dated 20.11.98, circulated the approved list of divisionwise vacancies in N.E.Circle and also announced to hold the Examination for promotion/recruitment to the cadre of Postman from Gr-D officials and Extra Departmental Agents on 17.01.99.

A copy of CRMS/Shillong letter No. Staff/18-68/98 dated 20.11.98 is enclosed as Annexure-A/1.

4.3. That after the receipt of the said letter dated 20.11.98, (Annexure-A/1), the Respondent No.3 viz. Director Postal Services, Manipur, Imphal, called for application from the willing and eligible candidates to appear in the aforesaid promotion examination vide letter No. B-4/Exam/Postman/98 dated 8.12.98.

A copy of DPS/Imphal letter No. B-4/Exam/Postman/98 dated 8.12.98 is enclosed as Annexure-A/2.

4.4. That, the applicant being willing and eligible to appear in the said examination, forwarded their applications to the respondent No 3 as per the prescribed application.

4.5. That ,as per the item No 13 of the application form, a candidate who applied for taking part in the postmen examination should invariably indicate the names of division according to his/ her choice so that he or she may be allotted to the divisions of his or her choice in the order of merit and in the order of his or her preference subject to availability of vacancies. Accordingly the applicants too indicated their choice, and it is noteworthy to mention here that divisions referred by all the above applicants were Meghalaya and Arunachal Division.

A copy of the application format circulated by the respondents No 3 is enclosed as Annexure-A/3.

4.6. That the respondents after receipt of the said application forms from the applicants which were correct and complete in

all respect, permitted them to appear in the said Postmen Examination which was held at Imphal Centre on 17.1.99.

4.7. That the Postmen Examination consists of 3 (three) separate papers namely (i) Making entries in Postman Book (Paper - 1), (ii) Arithmetic (Paper-2) and (iii) Dictation (Paper 3) and the applicants appeared and did fairly well in all the three papers in the Postmen Examination held at Imphal Centre on 17.1.99.

4.8. That as per the letter issued by the Director General of Posts vide No 44-44/82 SPB I dated 7.4.89, total marks in each paper in the said Postmen Examination is 50 and those who secures 45% ( i.e. 22.5 marks ) each in all the three papers , are eligible for absorption against the unfilled vacancies in other divisions of the recruiting circle / region.

A copy of the said letter dated 7.4.89 is enclosed as Annexure A/4.

4.9. That, after the examination was over, the vacancies in Postman Cadre ought to have been filed up by the Respondent No.3 in accordance with D.G. Posts letter No.44-44/82-SPB.I dated 7.4.89, read with D.G. Posts Notification No.44.31/87-SPB.I dated 6.7.1989.

A photostat copy of D.G. Posts Notification No.44-31/87-SPB.I Dated 6.7.1989 is enclosed as Annexure-5.

4.10. That instead of following the instruction contained in Annexure-4, the Respondent No.2, viz Chief PMG/Shillong, published the result of qualified/successful candidate vide memo No. Staff/18-3/76/R1g/Corr. dated 28.5.99, in total violation of instructions contained in Annexure-4 and 5.

A photostat copy of CPMG / Shillong memo. dated 28.5.99 is enclosed as Annexure-6.

4.11. That, all applicants represented to the Respondent

No.2, viz. Chief PMG/Shillong so that the irregularities may immediately be rectified and the applicants be accommodated in any other postal Divisions against the available vacancies. The applicants, also requested in their respective representation that the marks secured by them may be communicated in accordance with the provisions of Rule-13 of Appendix-37 of P&T Man. Vol. IV.

4.12. That, however, the applicants did not get any reasonable response from the Respondent No.2 even after repeated reminders, and as such the applicants filed O.A.No.243/99 Before the Hon'ble Tribunal. The Hon'ble Tribunal, after perusal of the said O.A. No.243/99, passed an order dated 17.8.99 that the representations of the applicants be disposed of by the Respondent No.2 within a period of 2 months from the date of receipt of order.

A copy of Order dated 17.8.99 passed in O.A.No.243/99 is enclosed as Annexure-7.

4.13. That, the aforementioned order of the Hon'ble Tribunal was immediately delivered to the Respondent No.2 by Regd/Speed Post letter booked on 19.8.99 by the counsel of the applicants and the same was received by the office of the respondents in the last week of Aug/1999. But, the respondent No.2 intentionally failed to comply the order of the Hon'ble Tribunal within the time limit fixed therein.

A copy of letter of the counsel of the applicants dated 19.8.99 is enclosed as Annexure-8.

4.14. That, the Respondent No.2, however, communicated the marks secured by the applicants through Director Postal Services, Manipur, Imphal i.e. Respondent No.3 and as per the marks communicated through DPS/Imphal letter No.B-4/Exam/Postman/99 dated 27.8.99, all the applicants have secured not only the qualifying marks in three papers, but very high marks in these papers and thereby the applicants are fully eligible for absorption against available unfilled vacancies in the Postman cadre anywhere in

N.E. Circle in accordance with the provisions of D.G., P & T  
No.44-44/82-SPB.I dated 7.4.89.

The copies of the letter dated 27.8.99, communicating the marks secured by the applicants, are otherwise enclosed as Annexure-9 colly.

4.15. That, the Respondent No.2 after consent pressure and repeated reminders from applicants, lastly disposed of the representations vide his memo No.Staff/18-62/98(CON) dated 15.11.99. But the said orders of the respondent No.2 are itself fully ill-motivated and with malafide intention which were already conceived in the mind of the respondent No.2 right at the time when he published the result of Examination in violation of D.G. Posts letter No.44-44/82-SPB.I dated 7.4.89.

A copy of the order dated 15.11.99 is enclosed as Annexure-10.

4.16. That the applicants beg to state that the vacancy position shown by the respondents in Annexure-1 letter dated 20.11.98 is as follows;

Postman outsider : Nil

Postman Departmental: U/R= 02

O/C= Nil

SC= 01

ST= 01

DBC= Nil

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Total= 04 (Four),

In view of the aforesaid factual position the contentions of the respondents itself in the impugned order is contrary to each other.

4.17. That the applicants beg to state that as per letter dated 6.7.89 the vacancies should have been filled up as follows-

(i) 50% of total vacancies should be earmarked for Departmental Candidates; and

✓

(ii) of the remaining 50% of total vacancies, 25% should be earmarked for EDA candidates on merit and another 25% for the EDA candidates on the basis of seniority in ED-Cadre subject to their passing in the Promotion examination.

But the respondents have failed to take into consideration that aspect of the matter while issuing the letter dated 20.11.98 and their claim justifying the action through the letter dated 15.11.99 is not tenable and their actions are liable to be set aside and quashed.

4.18. That the respondents in the impugned letter dated 15.11.99 has admitted the fact that the results were declared by the Circle Office in accordance with the administrative convenience, but as per the letter dated 7.4.89 the aforesaid action of the respondents are illegal. The respondents No 2 with a malafide intention has issued the said order violating the norms laid down in the said letter dated 7.4.89.

4.19. That the respondent No 2 while communicating the vacancies to the respondents No 3 had not at all made any ear-marking such as (i) Departmental Quota (ii) (a) Outsider Quota (on merit) and (ii) 9b) Outsiders quota (on seniority). Hence the contentions of the respondents made in the impugned order that the break and appointment of the said vacancies were done in accordance with law, is totally baseless and same are liable to be set aside and quashed.

4.20. That the applicants beg to state that the respondent No 2 has willfully delayed the communication of the results of the applicants only to temper the documents and manipulations so that the applicants can be harassed who was the was the single quotidian of all the records. Therefore the said respondents could create a camouflage in the selection processes and could appoint

his blue eyed boys.

4.21. That the applicants beg to state that at the time of their submission of the application format, each of them quoted the Division as per their choice well before the last date of submission of application. But none of the respondents authorities have completed the merit list in accordance with preference and at no point of time objections have been made in this regard. Their are two divisions in the N.E. Circle but the respondents have not at any point of time objected that aspect of the matter only to turn down the legitimate claim of the applicants.

4.22. That the applicants beg to state that the contentions of the respondents regarding two divisions namely Chief Postmaster Circle and Postmaster General Circle, are totally baseless and ill founded, because of the fact firstly, that the entire selection processes including announcement of vacancies to publication of results were done by the Chief Postmaster General without consulting the Postmaster General, secondly in regard to transfer of Postal Assistance from so called one Division to another is done only by the Chief Postmaster General and no approval is necessary from Post Master General. Had there been any such Post Master Region, certainly the approval of the Post Master General would have been required for such transfer. For Example the transfer order of Smt. L.Changson from Manipur Division to Mizoram Division was only approved by the Chief Postmaster General not by the Postmaster General, thirdly in the transfer matters of Inspector Cadre or S/B Central Organisations are done as whole by the Chief Post Master General, without any approval by the Postmaster General, as such there is no such demarcation. On the other hand the transfer and postings of the APOs and SIPOs are done only circle basis not on region basis.

The applicants prays for a direction from the Hon'ble Trib-

unal to the respondents for a direction to produce all the relevant documents at the time of hearing of the case.

4.23. That, the applicants, being aggrieved o the order/decision of the Respondent No.2, therefore, once again approach the Hon'ble Tribunal for immediate redressal.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1. For that as shown in Annexure-A to CPMG/Shillong letter No.Staff/18-68/98 enclosed as Annexure A/2 to this present application, the vacancy position as declared in respect of Imphal was as under :-

Postman outsider : Nil

Postman Departmental: U/R= 02

O/C= Nil

SC= 01

ST= 01

BC= Nil

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Total= 04 (Four)

Therefore, the contention of the Respondent No.2 as in para 2 of his memo No.Staff/18-62/98(CON) dated 15.11.99, enclosed as Annexure-A/1 to this present application, is totally misleading and as such the basis of the decision of the CPMG/Shillong as conveyed in the aforesaid memorandum, is ab-initio void and totally illegal.

5.2. For that in accordance with D.G.Posts letter No.44-31/87-SPB.I Dated 6.7.89, enclosed as Annexure-A/7 to this application, ear-marking and announcement of vacancies are to be made/done on the following principles :-

(i) 50% of total vacancies should be ear-marked for Departmental Candidates; and

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(ii) of the remaining 50% of total vacancies, 25% should be ear-marked for EDA candidates on merit and another 25% for the EDA candidates on the basis of seniority in ED-Cadre subject to their passing in the Promotion examination.

But, in this instant case, a simple glance at the Annexure to CPMG/Shillong letter No.Staff/18-68/98 dated 20.11.98 enclosed as Annexure-A/2, would itself prove that there was no such ear-marking either by the Director Postal Services, Manipur, Imphal i.e. Respondent No.3 or by the Chief Postmaster General, Shillong i.e. respondent no.2. Therefore, the claim of the respondent No.2 that there was no wrong in the calculation and announcement of vacancies, is totally misleading and violative of the rules of the Department.

5.3. For that the respondent No.3 himself admitted that the result was declared by the Circle Office "in accordance with administrative convenience" as stated in para-3 of his Memo No.Staff/18-62/98(CON) dated 15.11.98 enclosed as Annexure-A/1 to this present application. But D.C. Posts letter No.44-44/82-SPB.I dated 7.4.1989 does not at all give any scope to any administrative authority to deviate from the instructions contained therein, and as such there was a serious injustice and more than that a hidden malafide intention in the part of the Respondent No.2 when the instruction contained in the aforesated D.G. Posts letter enclosed as Annexure-A/6 to this application were intentionally arbitrarily violated by the Respondent No.2.

5.4. That the Respondent No.2, while communicating the vacancies to Respondent No.3, had not at all made any ear-marking such as (i) Departmental Quota, (ii)(a) Outsider Quota (on Merit) and (ii)(b) Outsider Quota (on Seniority). Therefore, the contention of the Respondent No.2(iii) of his memo enclosed as Annex-

ure-A/1 to this present application, that the break-up and appointment of 4 (four) vacancies were done in accordance with rules, is totally baseless.

5.5. For That the Respondent No.2, had not at all reasoned as to why the marks were not communicated to the applicants immediately on receipt of their respective requisition along with the proof of payment of requisite fee, this clearly proves that the communication of marks were intentionally delayed to hamper and manipulate the related documents which are available in the single custody of the Respondent No.2. Therefore, the whole process of promotion was came out full fledge and possibly manipulate by the Respondent No.2 as proved by his own action and attitude. Therefore there was proved injustice to the applicants during the whole process of recruitment/promotion.

5.6. For that the applicants while submitted their applications for Postman Examination, 1998 scheduled to be held on 17.01.99 duly quoted the divisions of their preference well before the last date for submission was over. But, neither the Respondent No.3 who received the applicants nor the Respondent No.2 who as per his own statement compiled the merit list in the order of preference of the applicants did not at all made any objection as regards quoting of name of the divisions in N.E. Circle on the ground that there are 2 (two) Regions in N.E. Circle. therefore, the reason stated by the Respondent No.2 that there are 2(two) Regions in N.E. is a totally new found one which has been invented only with a malafide intention to turn down the legitimate claim of the applicants.

5.7. For that the contention of the Respondent No.2 that there are two regions in N.E. Circle is totally baseless, wrong and misleading as because :-

(a) The entire recruitment at affairs of postman

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cadre right from the time of announcement of vacancies till the publication of results of all postal Division was done by CPMG alone as a circle as a whole and no where there was any mention of PMG Region at all.

(b) That the transfer of P.A. from one Division to other in the whole Circle is done only with approval of CPMG and no where there is either mention of PMG Region nor there is any interference of PMG. An example the transfer of Smti L.Changson, P.A. Manipur, Division to P.A. Mizoram Division was approved by the Chief PMG/Shillong and not by the PMG/Shillong. If there is a PMG-Region in N.E. Circle, the said transfer ought to have been approved by the PMG of the Region and not at all by the CPMG of the Circle.

(c) In similar cases the transfer, posting of inspector Cadre or Savings Bank Central Orgination are done as a whole for the circle only by CPMG/Shillong and till today there is no instance of any such demarcation of region of PMG as motivated now only while arbitrarily rejecting and disposing of the claims of applicants, making a different yard sticks to measure the same area in case of E.D. employees.

(d) The transfer and posting of ASPOs and SDIPOs in N.E.Circle is done only on Circle basis and no Regional jurisdiction is either demarcated or maintained in this respect as in other regions and other circles. Therefore the Respondent No.2 can not choose a different treatment to the ED Offi-

cialis in N.E.Circle.

(e) There was a history of recruitment of Postman cadre officials from Nagaland Division in the year 1991-92 and mass allotment of excess recruited officials to Arunachal Pradesh Division in the same period. If Nagaland Division falls under PMG's Region and Arunachal Pradesh Division falls under Chief PMG's region, how the above stated fact was possible in the year 1991-92 . therefore, the claim of the Respondent No.2 is totally misleading.

That the Respondent No.2 may kindly be asked/directed to produce all the concerned files relating to above facts at the Hon'ble CAT/Guahati so that the contention of the applicants from (a) to (e) above may be pursued by the Hon'ble Tribunal.

5.8. For that the communications between the Respondent No.3 and Respondent No.2 , as available in the enclosed Annexures to this present application, themselves prove that there is no intermediary office such as the Office of the Postmaster General, N.E.Circle, Shillong in the whole of N.E.Circle. Therefore when there is no office of the Postmaster General anywhere in N.E. Circle , the contention of the Respondent No.2 that there are 2 Regions in N.E.Circle is totally misleading and false.

5.9. For that, even the C.O./Shillong Memo No.Staff/18-62/98(CON) Dated 15.11.99 enclosed as Annexure-A/1 to this present application, has been issued as per the approval of the Chief PMG and it does not speak anything about the opinion or approval of PMG, at all. Therefore, existence of 2 (two) regions in N.E.Circle is only a self made misleading information by the Respondent No.2.

5.10. For that the copies of Telephone Directory of Senior Officers issued by the Department of Posts corrected up to

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July/1994 and Telephone Directory of N.E,Circle enclosed herewith themselves prove that there is no region in N.E.Circle. Therefore, the contention of the Respondent No.2 that there are 2 (two) Regions in N.E.Circle is totally false and misleading.

The applicants craves leave of the Hon,ble Tribunal to produce the telephone directory of the Dept of Posts and Telephone at the time of hearing of the case.

5.11. For that, the applicants due to the intentional and willful, malafide act of the Respondent No.2 have not yet allotted to other divisions in N.E.Circle for absorption in the cadre of Postman against the available vacancies and thereby have been deprived for the benefit of promotion and appointment in a higher cadre, while other candidate who were declared qualified by the respondent No.2 in the first instance itself were already serving in the Postman Cadre. Therefore, an irreparable damage has been caused to each of the applicants which has affected the service carrier, seniority and financial benefits to the applicants. Hence, any delay in issuing directions to the respondent No.2 would further cause similar irreparable damage to the applicants.

5.12. For that the action of the Respondent No.2 to turn down the claims of the applicants is arbitrary and totally violative of principles laid down by the Departmental Rules as well as principles of natural justice

5.13. For that in any view of the matter the action/inaction of the respondents are not sustainable in the eye of law and liable to set aside and quashed.

#### 5. DETAILS OF REMEDIES EXHAUSTED:

That the applicants declare that the only remedy available to the applicants in the instant case was to represent their case to the Respondent No.2, which the applicants have

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exhausted, with the result of turning of the claims of the applicants by the Respondent No.2 vide his Memo No. Staff/18-62/98(CON) dated 15.11.99.

**7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:**

The applicants further declare that they have not filed previously any application, writ petition or suit regarding the grievances in respect of which this application is made before any other court or any other Bench of the Tribunal or any other authority nor any such application, writ petition or suit is pending before any of them.

**8. RELIEF SOUGHT FOR:**

Under the facts and circumstances stated above, the applicant most respectfully prayed that the instant application be admitted records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of records, be grant the following reliefs to the applicants:-

8.1. To set aside and quashed the result published by the Respondent No.2 vide Memo No. Staff/18-3/76/RLG/Corr. dated 28.5.99, be treated as canceled as because the same was published in violation of instructions contained in D.G.Posts letter No.44-44/82-SPB.I dated 7.4.89.

8.2. That the vacancies approved by the Respondent No.2 in respect of Postman cadre for the year 1998 for Imphal i.e. Manipur Division vide CPMG/Shillong letter No. Staff/18-68/98 dated 20.11.98, be ordered to be treated as NULL AND VOID, as because the same did not contain the components of Out Sider Quota and Departmental Quota in accordance with D.G.Posts Notification No.44-31/87-SPB.I dated 6.7.89.

8.3. That the order of the Respondent No.2 issued vide memo No. Staff/18-62/98(CON) Dated 15.11.99, be set aside and quashed

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and be ordered to treated as ULTRA-VIRES and the Respondent No.2 be directed to absorb the applicants in the Postman cadre against the unfilled vacancies available in any other division in the whole of N.E.Circle in accordance with the order of preference quoted by the applicants in the application form with all consequent service benifits.

8.4. That the applicants be allowed the benefit of pay & allowances, seniority etc. from the date on which the last Ed-Official, who declared to have been qualified assumed his duties as Postman as a result of the result published by the Respondent No.2.

8.5. Cost of the application.

8.6. That the applicants be allowed any other benefit(s) as the Hon'ble Tribunal may deem fit, as be granted to the applicants.

9. INTERIM ORDER PRAYED FOR:

Pending final decision on this present application, the applicants pray that the Respondents may kindly be directed not to fill up any vacancy in the Postman Cadre in the whole of N.E.Circle.

10. ....

11. PARTICULARS OF THE I.P.O.:

1. I.P.O. No. : OG 456247
2. Date : 20-2-2000
3. Payable at : Guwahati.

12. LIST OF ENCLOSURES:

As stated in the Index.

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VERIFICATION

I, Shri T.Jilangamba Singh, son of Lt.T.Kunjabihari Singh, aged about 23 years, resident of Sagolband Thiyam Leikai, Imphal, at present working as Extra Departmental Branch Postmaster, Sagolband EDBO, do hereby solemnly affirm and verify that the statements made in paragraphs 4'9'3,4'6,4'7, 4'11 and 4'17 to 4'23..... are true to my knowledge and those made in paragraphs 4'2,4'3,4'5,4'8 to 4'10,4'12 to 4'14 are also true to my legal advice and the rest are my humble submission before the Hon'ble Tribunal. I have not suppressed any material facts of the case.

And I sign on this the Verification on this the <sup>23rd</sup> day of February of 2000.

*T. Jilangamba Singh*

Signature.

## DEPARTMENT OF POSTS

OFFICE OF THE CHIEF POSTMASTER GENERAL : N.E.CIRCLE : SHILLONG

No. Staff/18-68/98

Dated Shillong, the 20-11-98

To

- 1) Shri Lathlunai, D.P.S., Imphal.
- 2) Shri F.P. Solo, D.P.S., Kohima.
- 3) Shri B. Sarangi, D.P.S., Agartala.
- 4) Shri R.K.B. Singh, D.P.S., Itanagar.
- 5) Shri V.K. Tiwary, D.P.S., Aizawl.
- 6) Shri A.R. Bhowmik, S.S.P.Os, Shillong.
- 7) Shri S.C. Deb Barma, S.P.Os, Dharmanagar.

Sub: Examination for promotion/recruitment to the cadre of Postman from Gr. 'D' officials and EDAs to be held on 17-12-1998 (Sunday).

This is to intimate that the above examination will be held on 17-12-1998. You are requested to kindly obtain the applications of the eligible candidates in accordance with the recruitment rules upto the number of candidates admissible in accordance with the number of vacancies which are available in the respective quotas for departmental candidates and outsider (EDAs).

2. The last date for receipt of applications in your office may be fixed on 18-12-98.

3. A list of the candidates permitted by you to appear in the examination may kindly be sent so as to reach Circle Office not later than 28-12-98. In case no list is received from your Divisional Office by the said date, it will be presumed that no candidate from your division will appear.

4. The list of candidates showing community, date of birth, educational qualification, language to answer, roll no. belonging to different categories viz: Group 'D' and EDAs may kindly be prepared and sent correctly. 26% of the vacancies of Postman shall be filled up from amongst EDAs with a minimum of 15 years of service on the basis of their seniority, failing which by the EDAs on the basis of Departmental examination.

5. A statement of vacancy position of each division is furnished in Annexure-A.

6. The acknowledgment of this letter may kindly be acknowledged by first post.

- Shillong  
(DARILIRA )  
Asstt. Postmaster General (S)  
For Chief Postmaster General  
N.E. Circle, Shillong.

Encd: As above

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ANNEXE

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State Name of District      **Assam**      Date **1887**

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1. *On the Nature of the Human Species* (1859) by Charles Darwin

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1. *Leucanthemum vulgare* L. (L.)

Department of Post:India.  
Office of the Director Postal Services:Manipur:Imphal.  
795001.  
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No. B-4/Exam/Postman/98 Dated at Imphal the 8.12.98.

To,

1. The Postmaster, Imphal P.O.

2. The ASPOS, 1st Sub-Divn, Imphal.

3. All the SPPOS, in Manipur Dn.

4. All the SIMs in Manipur Dn.

Sub:- Examination for promotion/recruitment  
to the cadre of Postman from Gr'D' officials and CDA's (to be held on  
17.01.1999 (Sunday).

The above examination will be held on 17.01.99 to filled up vacant posts and for that last date of submission of application has been fixed on 18.12.98. The Gr'D' staff, departmental runners having 3 years of service can submit their application through their respective Sub-Divn heads. For this last date of receipt of application by this office is on 18.12.98 and application received after due date will not be entertained in any case, the ASPOS, Sub-Divisional Inspectors are hereby caution to verify details of the candidates minutely and verify correctly before submitting to this office. In case of any incorrect information found in the application will directly be reported to the CIO for initiating against them.

The application should forwarded with 2(two) recent passport size photograph duly attested by Sub-Divisional head, relevant certificates of educational, age, caste in Photocopies duly verified by you and recommendation to reach this office on or before the stipulated date.

Encl:- format for application

(LALIT KUMAR)

Director Postal Services  
Manipur Divn, Imphal-795001.

APPLICATION FOR RECRUITMENT TO THE CADRE OF  
POSTAL/VILLAGE POSTMAN FROM EDA/GROUP 'D'.

OFFICIALS

01. Name (in Block letters) :-
02. Designation :-
03. Office to which attached :-
04. Date of continuous appointment as EDA/Group 'D'.
05. Date of birth :-
06. Whether SC/ST/OBC :-
07. Date of completion of three years continuous service in Cr'D' cadre/ 5 yrs service in EDAs.
08. Educational qualification (attested copies of certificates should be enclosed).
09. Sports qualification, if any :-
10. Permanent home address with :- Police station and District
11. Whether able to ride bi-cycle :-
12. State the language by which you like to appear in the Exam in r/o following papers. (i) Paper-A: Entries in Postman book/village postman book/preparation of Mail Dist.
- Paper-B: Arithmetic of 10th standard.
- Paper-C: Writing/Dictation in Regional language.
13. Whether the EDA is willing to work any where in the Region if he qualifies in the Examination. If so, he/she should mention three places (division) of his choice.

I, . . . . . do hereby declare that the above particulars furnished by me are true.

Date:

Signature of applicant.

FOR USE BY APPOINTING AUTHORITY

1. Whether particulars furnished above are ..
2. Recommended/not recommended.

Signature of the appointing Authority.

ORDER OF THE DIVISIONAL AUTHORITY.

From among the 50% of the vacancies reserved for outsiders, one half will be filled in from amongst EDAs on merit and another half will be filled in from amongst ED Agents on the basis of length of service. Therefore, one roster of 100-points will be maintained. The reserved points should also be divided equally between the quota of length of service and that on merit. The add figure should be added to the quota for those based on length of service. If that vacancy is not filled in on the basis of length of service, the vacancy will go to the quota meant for those selected on merit.

The candidates who will be selected on the basis of length of service will be *en bloc* senior to the candidates who are selected on merit.

If in a Circle there is no separate Region, the Circle should be treated as a Region for the purpose of above instructions.

The above instructions and the revised procedure will not be applicable in the case of recruitment to the cadre of Group 'D' but only for recruitment to Postmen/Village Postmen/Mail Guards. The other conditions prescribed for filling up vacancies and conducting of examination not mentioned in the amendments as above will remain unaffected.

These instructions will be applicable to all the examinations for filling up vacancies in the cadre of Postmen/Village Postmen/Mail Guards to be announced after the date of issue of this letter.

[ D.G., Posts, Letter No. 44-44/82-SPB-1, dated the 7th April, 1989. ]

### ✓ ANNEXURE

It has now been decided that the existing syllabus for the Departmental candidates/EDAs for induction to the cadre of Postmen/Mail Guards/Village Postmen shall be substituted by the following:—

	Paper	Total Marks	Qualifying Marks	Duration
A (i)	Making entries either in Postmen's Book (MS 27) or Village Postmen's Register (MS 58) according to the choice of a candidate (for Postmen).	50	45%	45 minutes
	Preparation of mail lists, filling up of mail abstracts and writing up daily reports (for Mail Guard). The entries should be made either in English or in the recognized language of the State.			
B.	Arithmetic of 10th Standard of Board of Schools Education.	50	45%	90 minutes
C.	Writing from dictation in English language of Matriculation Standard and also in the regional language.	50	45%	30 minutes

(2) Removal of test for absorption of EDAs in Group 'D' cadre and raising of upper age-limit to appear in the Postmen examination.—A proposal on the above subject has been under consideration for quite some time

22 (4)

(2) Rules for recruitment to Postmen and Mail Guards.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution and in supersession of the Indian Posts and Telegraphs (Postmen/Mail Guards/Head Mail Guards) Recruitment Rules, 1969, except in respect of things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the posts of Postman/Village Postman and Mail Guards in the Department of Posts, namely:—

1. *Short title and commencement*

- (1) These rules may be called the Department of Posts (Postman/Village Postman and Mail Guards) Recruitment Rules, 1989.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. *Number, classification, and scales of pay*

The number of the said posts, their classification and scale of pay attached thereto, shall be as specified in columns 2 to 4 of the schedule annexed to these Rules.

3. *Method of recruitment, age-limit, qualifications, etc.*

The method of recruitment, age-limit, qualifications and other matters relating to the said posts shall be as specified in columns 5 to 14 of the said schedule.

4. *Disqualifications — No person*

- (a) Who has entered into or contracted a marriage with a person having a spouse living, or
- (b) Who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. *Power to relax*

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

6. *Saving*

Nothing in these rules shall affect reservations, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

## SCHEDULE ANNEXED TO THE RULES

## Postmen

Col. 1 — Name of Posts — Postman/Village Postman.  
 Col. 2 — No. of Posts — 56006 (1987).  
 Col. 3 — Classification — General Central Services Group 'C' Non-Gazetted Ministerial.  
 Col. 4 — Scale of Pay — Rs. 825-15-900-EB-20-1,200.  
 Col. 5 — Whether Selection or non-selection post — Selection.  
 Col. 6 — Whether benefit of added years of service admissible under CCS (Pension) Rules, 1972 — Not applicable.  
 Col. 7 — Age-limit for direct recruits—  
     (i) Between 18 and 25 Years (Relaxable up to 35 years).  
     \*(ii) Extra-Departmental Agents who have been recruited on or before 16-11-1982, shall be eligible if they are within 42 years (47 years for SC/ST) of age and those appointed

\*Now 55 years for SC/ST and 50 years for others— See Instruction (10) in this section.

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after 16-11-1982, shall be eligible if they are within 35 years (40 years for SC/ST) of age and have put in three years of satisfactory service.

Col. 8 — Educational and other qualifications required for direct recruits  
— Matriculation or equivalent.

Col. 9 — Whether age and educational qualifications prescribed for direct recruitment will apply in the case of promotions — No.

Col. 10 — Period of probation if any — 2 years.

Col. 11 — Method of recruitment—

(1) 50% by promotion failing which by Extra-Departmental Agents on the basis of their merit in the Departmental Examinations:

(2) 50% by Extra-Departmental Agents of the recruiting Division or unit in the following manner, namely:—

(i) 25% from among ED Agents on the basis of their seniority in service and subject to their passing the Departmental examination failing which by ED Agents on the basis of merit in the Departmental examination.

(ii) 25% from amongst ED Agents on the basis of their merit in the Departmental examination.

(3) If the vacancies remained unfilled by EDAs of the recruiting Division, such vacancies may be filled by the EDAs of the Postal Division falling in the zone of Regional Directors.

(4) If the vacancies unfilled by EDAs remain unfilled by the EDAs of the recruiting units, such vacancies may be filled by EDAs of the Postal Divisions located at the same station. Vacancies remaining unfilled will be thrown open to EDAs in the Region.

(5) Any vacancy remaining unfilled may be filled up by direct recruitment through the nominees of the Employment Exchange.

Col. 12 — In cases of promotion—

(1) Promotion from Group 'D' officials who have put in three years of regular and satisfactory service on the closing date for receipt of applications through a Departmental examination.

(2) EDAs through a Departmental examination.

(3) Direct recruitment through a Departmental examination.

✓ 3. If the vacancies remained unfilled by ED Agents of the recruiting division, such vacancies may be filled by ED Agents of the Postal division falling in the zone of Regional Directors.

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Col. 12 — In case of recruitment by promotion/deputation/transfer/grade from which promotion/deputation/transfer to be made—

1. Promotion from Group 'D' officials who have put in three years of regular and satisfactory service as on the closing date for receipt of applications through a Departmental examination.
2. ED Agents through a Departmental examination.
3. Direct recruitment through a Departmental examination.

Col. 13 — If a DPC exists what is its composition: Not applicable.

Col. 14 — Circumstances in which UPSC is to be consulted in making recruitment: Not applicable.

[ D.G., Posts, Notification No. 44-31/87-SPB-I, dated the 6th July, 1989. ]

DEPARTMENT OF POSTS: INDIA  
OFFICE OF THE CHIEF POSTMASTER GENERAL N.E CIRCLE, SHILLONG

Memo. No. Staff/111/3/76/Rdg/Corr.

Dated at Shillong the 28<sup>th</sup> May 1999

Sub:- Result of the Examination for Promotion/recruitment to the Cadre of Postman held On 17<sup>th</sup> Jan'1999.

The following candidates have qualified in the above examination. Their names are shown in orders of seniority in case of Departmental/Seniority quota and in order of Merit for the other E.D.s

MEGHALAYA DIVISION

Group "D" - None qualified.

E.D. (On Merit)

1. Smti. Mouli Kharshyandaur (ST) Roll No. SHI-45.

AGARTALA DIVISION

Group "D" - None qualified.

E.D. (On Merit)

1. Sri Kamal Rn. Chakrabarty (OC) Roll No. AGT-37/98.  
1. Sri Mihir Chowdhuri (OBC) Roll No. AGT-38/98

DHARMANAGAR DIVISION

Group "D" - None qualified.

E.D. (On Merit)

1. Smt. Namita Rani Dutta (OC) Roll No. DNR/EDM-6/98  
2. Sri Bijit Mitra (OC) Roll No. DNR/EDM-10/98.  
3. Sri Dilip Kr. Deb Nath (OC) Roll No. DNR/EDM-38/98

Attested  
W. K. Goswami  
Advocate

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MIZORAM DIVISION

Group "D" Non qualified.

E.D. (On Merit)

1.	Smt. M.S. Dawngkimi	ST	Roll No. MR-07
2.	Sri K. Lalthiangliama	ST	Roll No. MR-23.
3.	Smt. K.L. Bjakthanpuii	ST	Roll No. MR-25.

ARUNACHAL PRADESH DIVISION

Group "D" Nil.

E.D. Seniority - Nil

E.D. (On Merit)

1.	Sri Sanjay Pandit	OBC	Roll No. ARED-39/98.
2.	Sri Atmanand Ram	SC	Roll No. ARED-38/98
3.	Sri Pádam Pd. Sharma	OC	Roll No. ARED-17/98
4.	Sri Naresh Kr. Sharma	OC	Roll No. ARED-25/98
5.	Sri K.B. Chetri (8372255-M.Sep)	OBC	Roll No. ARED-67 A-01/APS/Pro.

MANIPUR DIVISION

Dept. :- Non qualified.

E.D. (On Merit)

1.	S. Ibomcha Singh	OBC	Roll No. ED/IP-20(P)
2.	Md. Ajimudin	OC	Roll No. ED/IP-13(P)
3.	Kh. Lungam Anal	ST	Roll No. ED/IP-38(P)
4.	N. Premchand Singh	SC	Roll No. ED/IP-06

NAGALAND DIVISION

Group "D"

1.	Smt. Nikunja Bora	OC	Roll No. KII-M-06
	<b>E.D. on Seniority</b>	Non qualif.	
	<b>E.D.</b>	<b>(On Merit)</b>	
1.	Sri H.C. Sahani, 8372967-P Sep.	OBC	Roll No. KII-87
2.	Sri Dilip Kr. Singh	OC	Roll No. KII-37
3.	Sri Akang Tozung	ST	Roll No. KII-08.

If any information regarding date of birth, cast, nationality, educational qualification etc. are subsequently found incorrect due to wrong information furnished by the candidates or other reasons that can effect eligibility, their name will be removed from the select list.

The approved candidates will have to undergo a prescribed course of training and other pre-appointment formalities should be duly observed by each appointing authority

*Niranjan Das*  
(Niranjan Das)  
Asstt. Director (Staff)  
For Chief Postmaster General  
N.E. Circle, Shillong

Shillong. Copy to:-

1. All D.P.S. in N.E. Circle.
2. The Sr. Supdt. of PO's Shillong.
3. The Supdt. Of PO's Dharmanagar.
4. The Supdt. P.S.D. Silchar.
5. The Sr. Postmaster Shillong-GPO
6. All Postmasters in N.E. Circle

*Niranjan Das*  
For Chief Postmaster General  
N.E. Circle, Shillong

*Attested  
Utkal Sen  
Advocate*

FORM NO. 4

(See Rule 42)

## In The Central Administrative Tribunal

GUWAHATI BENCH

GUWAHATI

## ORDER SHEET

APPLICATION NO. 243/99

OF 199

Applicant(s) *Smt. T. J. Singh and others*Respondent(s) *Union of India and others*Advocate for Applicant(s) *Mr. B. K. Sarma, Mr. B. K. Toleukdar, Mr. S. Sarma*Advocate for Respondent(s) *C. G. S. C.*

Notes of the Registry	Date	Order of the Tribunal
1. The application was filed on 17.8.99.	17.8.99	<p>Present : Hon'ble Mr Justice D.N.Baruah, Vice-Chairman</p> <p>Hon'ble Mr G.L.Sanglyine, Administrative Member.</p> <p>Five applicants have approached this Tribunal seeking certain directions and with a prayer to allow them to join this single application under the provisions of Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules 1987. perused the application. permission is granted to join in this application under the aforesaid Rule.</p> <p>All the five applicants are now working as Extra Departmental Agents under the Postal Department. The grievance of the applicants is that the promotion/recruitment to the cadre of Postman from Group 'D' officials and EDAs have been made in violation of</p>

Notes of the Registry	Date	Order of the Tribunal
4/1 20110	17.8.99	<p>the provisions contained in Annexure-4 and 5 Notifications. Feeling aggrieved the applicants submitted several representations. As the representations have not been disposed of, the applicants approached this Tribunal. We find that six months period is not over from the last representation. Therefore, the present application is premature. We are therefore not inclined to admit the application. However, we direct the respondents to dispose of the representations as early as possible at any rate within a period of 2 months from the date of receipt of this order.</p> <p>Mr B.K.Sharma, learned Sr.counsel for the applicants submits that the respondents are going to hold another selection which is scheduled to be held on 22.8.1999. If such selection is held, there will be numerous complications and the applicants will be prejudiced. Heard Mr A.Deb Roy, learned Sr.C.G.S.C for the respondents also. On hearing the counsel for the parties we direct the respondents not to hold any selection as per Annexure-18 letter dated 1.6.1999 till the disposal of the representations and consideration of the case of the applicants. If the applicants are still aggrieved by the decision of the respondents they may approach this Tribunal.</p> <p>Application is disposed of. No order as to costs.</p>

SD/- VICE-CHAIRMAN  
en/- MEMBER (A)

TRUE COPY

19/8/99  
S. K. S.

Regd. Officer (A)  
Secretary, Commission  
for Social Justice and  
Reform  
New Delhi - 110 001  
Phone: 23333333  
Telex: 333333  
Fax: 23333333

(11) -30-

ANNEXURE - 8

From : Shri B.K.Talukdar, Advocate,  
Guwahati High Court,  
Guwahati-1.

To  
Mr. S. Semang,  
Chief Postmaster General,  
N.E.Circle, Shillong-793001.

Suj : WA 243/99- Shri T.J.Singh & Ors  
-vs-  
Union of India & Ors.

Sir,

As Instructed by my clients, I have the honour to send herewith a copy of the order dt. 17-8-99 passed in the above case by Hon'ble Central Administrative Tribunal, Guwahati for favour of your information and necessary action.

Yours faithfully,

B.K. Talukdar  
(B.K.Talukdar) 19/8/99  
Advocate

Enclm : As stated above.

Copy forwarded fm for favour of information and necessary action to Shri Lalhluana,  
Director of Postal Services,  
Manipur, Imphal -795001.

B.K. Talukdar  
(B.K.Talukdar) 19/8/99  
Advocate.

Department of Posts India.  
 Office of the Director Postal Services: Manipur: Imphal.  
 795001.  
 \*\*\*\*\*

Copy

No. B-4/Exam/Postman/99

Dated at Imphal the 27.08.99.

To,

Shri T. Jilangamba Singh  
 BPM, Sagolband Thingom Leikai  
 P.O. Imphal.

Sub:- Communication of Marks obtained  
 in Postman Exam-98.

It has been communicated by FMC, Shillong under  
 his office memo No. Staff/18-62/98(CON) dtd. 17.08.99 that  
 the following are the marks obtained by you in the Postman  
 Examination held on 17.01.99.

Name of official	Roll No.	Marks obtained in
		Paper-A Paper-B Paper-C
T.Jilangamba Singh BPM, Sagolband Thingom Leikai	ED/IP-01	40 30 38

  
 For, Director Postal Services  
 Manipur Divn, Imphal-795001.

Department of Post, India.  
 Office of the Director Postal Services, Manipur, Imphal.  
 795001.  
 \*\*\*\*\*

No. B-4/Exam/Postman/99

Dated at Imphal the 27.8.99.

To,

Md. Tahir Ali,  
 BPM, Kwakta B.O.

Sub:- Communication of marks obtained in  
 Postman Exam-98.

It has been communicated by PMO, Shillong under  
 his office memo No. Staff/18-62/98(CON) dtd. 17.08.99 that  
 the following are the marks obtained by you in the Postman  
 examination held on 17.1.99.

Name of official	Roll No.	Marks obtained in Paper-A	Marks obtained in Paper-B	Marks obtained in Paper-C
Md. Tahir Ali BPM Kwakta B.O.	ED/IP-27	45	40	37

For, Director Postal Services  
 Manipur Divn, Imphal-795001.

Office of the Director Postal Services Manipur Imphal.  
Department of Post, India.  
795001.  
\*\*\*\*\*

No. B-4/Exam/Postman/99

Dated at Imphal the 27.8.99.

To,

Shri N. Mahesh Singh  
ED/EDMC Khordak-Ichin B.O.

Sub:- Communication of marks obtained in  
Postman Exam-98.

It has been communicated by PMG, Shillong under  
his office memo No. Staff/18-62/98(CON) dtd. 17.08.99 that  
the following are the marks obtained by you in the Postman  
examination held on 17.1.99.

Name of official	Roll No.	Marks obtained in		
		Paper-A	Paper-B	Paper-C
Shri N. Mahesh Singh	ED/IP-98	45	38	33

For, Director Postal Services  
Kanipur Divn, Imphal-795001.

ANNEXURE-A-10

-34-

DEPARTMENT OF POSTS  
OFFICE OF THE CHIEF POSTMASTER GENERAL, N.E. CIRCLE, SHILLONG<sup>6</sup>

NO. STAFF/L/18-62/98(CON),

Dtd. at Shillong, the 15.11.99.

In pursuance of the Hon'ble Central Administrative Tribunal, Guwahati Bench Order dated 17.8.99, in O.A.NO.243/99, the representations submitted by Shri T.J. Singh, Smt. Samolini Devi, Md. Tahir Ali, Shri N. Mahesh Singh and Md. Abdul Gaffor, the candidates in the examination for promotion to Postman cadre held on 17.1.99 were examined in reference to the relevant records. After the examination and due deliberation on the issues raised by these representationists, I am directed to state that there three main issues raised by these candidates in their representations as given below :-



- (a) That there was an anomaly in declaring the vacancy position for said Examination by the Manipur Division.
- (b) That the surplus qualified ED candidates of Manipur Division may be absorbed in other Divisions in the Circle.
- (c) That the implementation of the result declared should be withheld till reconciliation of the actual vacancy position in Manipur Division.

2. The observations on the issues raised by the candidates are given below at serial no. :-

- (i) Manipur Division in their letter No.B-10/PA-DR/98 dated 2.9.98 intimated the Circle Office that there were total four vacancies in the cadre of Postman in that division. The break-up of the vacancy was intimated as below :-

Outsider	ST = 1 ✓
	OBC = 1 ✓
Departmental	SC = 1 ✓
	UR = 1 ✓

The vacancy shown as OBC ( outsider quota ) was treated as UR so as to adhere to the principle of limiting reservation to the maximum of 50% of total vacancy. Since no candidate qualified for departmental quota against above mentioned two vacancies the vacancies in the said quota were merged with the outsider quota. Accordingly the result was declared by selecting on merit to the vacancies as per the communities given below :-

SC	-	1
ST	-	1
UR	-	2

Conversion of departmental quota into outsider quota due to non-qualifying of departmental candidates is an automatic procedure so as to avoid non filling-up of the vacancy in the same year. Such a step also serves the interest of the EDAs ( to which cadre the representationists belong ) who need not have to wait till the next year for filling-up of the unfilled departmental vacancies. In view of this, there is no anomaly in declaring the

vacancy position for the examination for promotion to Postman cadre and consequent filling-up of the vacancies by merging departmental and outsider quota together and selecting candidates on merit.

(ii) As per the instructions contained in Department of Posts Notification No.44-31/87-SPB-1 dated 06.07.89, the unfilled vacancies of Postman cadre of a division may be filled up by surplus qualified candidates of other divisions in the Region on the basis of a common regional merit list. In the North-Eastern Postal Circle there are two Regions, i.e. PMG's Region consisting of divisions in the States of Manipur, Mizoram and Nagaland and CPMG's Region consisting of divisions in the States of Arunachal Pradesh, Meghalaya and Tripura. However, the provision of recruiting surplus candidates from other divisions has not been resorted to in this Circle earlier due to the perceived difficulties likely to be faced by the candidates of one State going and working in another State in the cadre of Postman. However, considering the willingness of some candidates, who have represented for their absorption in other divisions, it was decided to offer one unfilled ST vacancy of Mizoram division to the surplus qualified ST candidate of Manipur and Nagaland divisions falling within the Region of PMG on the basis of common regional merit list, subject to willingness of such candidates. Action has already been taken to ascertain the willingness of such candidates and seniormost willing ST candidates will be allotted to Mizoram Division.

(iii) Director Postal Services, Manipur Division has re-confirmed in his letter No.B4/Exam/Postman/98 dated 1.9.99 that there are only four vacancies in his division for the year 1998 for which the examination for the promotion was held on 17.1.99. In the break-up of vacancies and need of subsequent apportionment of all the four vacancies to outsider quota have already been stated in sub-para (i) above.

3. In addition to the three main issues raised by the representationists as mentioned above some of them have stated about declaration of result by Circle Office, publication of marks etc. in their representations. Declaring result is an administrative and procedural matter, which have been decided in accordance with convenience so as to ensure expeditious declaration of result. These do not have any bearing on declaration of vacancy or process of selection. The marks obtained by different candidates are not published collectively. However, any candidate who wants to know about his own marks can be communicated the marks on application. In fact 7 number of candidates have already applied and supplied with the marks.

4. In view of the above the pleas and request of the representationists have been examined by this office and have been adequately taken care of. As such their representations stand disposed of. This has been approved by the Chief P.M.G.

(NIRANJAN DAS)  
Asstt.Director (Staff)  
for Chief Postmaster General.

Copy to :-

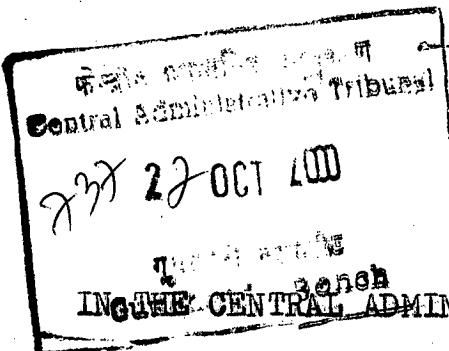
1. Director Postal Services, Manipur Division, Imphal. He is requested to Convey the decision of Circle office to the representationists with reference to his No.B-4/Exam/Postman/98 dated 15.11.99.

2. *✓* The Representationists concerned through DPS, Imphal. *Md. Tahir Ali.*

*To,*

*Md. Tahir Ali  
ED-BPM Kwakta Bo  
via Moirang S.O.*

*M. Ali*  
Asstt. Director (Staff)  
for Chief Postmaster General.



87  
F. C. 87  
B. C. Pathak  
Addl. Central Govt. Standing Counsel  
Central Administrative Tribunal  
Guwahati Bench : Guwahati

Original Application No. 87/2000.

Shri T.J. Singh and Others

..... Applicants.

- VERSUS -

Union of India and Others

..... Respondent.

( The Written statements filed for Respondents  
No. 1, 2 and 3 ).

The Written Statements of the above noted

Respondents are as follows :-

1. That the above-noted Criminal  
Application No. 87/2000 (hereinafter referred  
to as " Application " ) has been admitted by  
this Hon'ble Tribunal and directed the Respondents  
to file written statements. The respondents  
received the copy of the application, gone through  
it and understood the contents thereof. The  
interest of all the respondents being common

and similar common written statements are filed by all of them.

2. That the statements made in the application save and except those which are specifically admitted, are hereby denied.

3. That before traversing the various statements made in different paragraph of the application, the respondents state the brief history of the case as under :-

The Examination for promotion to Postman cadre 1998 was held on 17.1.99. Result of the examination was declared on 28.5.99. The vacancies for merit quota from EDAs including those unfiled Department quota and seniority quota were filed up by the EDAs on the basis of Division-wise merit of qualified EDAs category-wise as it was done every year in the past.

After declaration of result of above examinations, representations have been received from some candidates expressing willingness for their absorption in other Division where vacancies

might not have been filled up as provided in postman recruitment rules. As per the notification No. 44-31/37-SPB-1, dtd. 6.7.89, if the vacancies remain unfilled by EDAs of the recruiting Division, Such vacancies may be filled by EDAs of the postal Divisions falling in the zone of regional Director.

In view of the above one unfilled vacancy of (ST) of Mizoram Division is filled up by surplus and qualified ST candidate of Kohima Division.

Being aggrieved some qualified candidates viz. Sri T.J. Singh & others of Manipur Division filed a case in the Hon'ble CAT, Guwahati which was registered under Original Application No. 243/99. The Hon'ble CAT, Guwahati Bench disposed of the case with direction to the Respondents. In pursuance of the Hon'ble CAT, Guwahati Bench order dtd. 17.8.99 in OA No. 243/99, the case was examined with reference to the relevant records and was turned down under this office order No. Staff/L/18-62/98 (CON) dtd. 15.11.99.

Being aggrieved, the officials of Manipur Division viz. T.J. Singh and others again has approached the Hon'ble CAT, Guwahati and the present case under OA No. 87/2000 has been registered.

4. That with regard to the statements made in para 1,2,3,4.1 to 4.4 of the application, the answering

respondents have no comment.

5. That with regard to the statements made in para 4.5 of the application, the respondents state that mere furnishing the name, Division of ~~the~~ Choice in the application form does not confer any right to only if it is decided to absorb any surplus EDAs of one Division to some other Division in the region.

6. That the respondents have no comments with regard to the para 4.6 and 4.7 of the application.

7. That with regard to the statements made in para 4.8 and 4.9 and 4.21, the respondents state that securing 45% marks in each paper is the qualifying marks. But it does not ensure any one to be selected as the selection is done based on merit. As regards to absorption of surplus candidate of one Division to another Division falling within the region, it is not a must. The competent authority may resort to this or may not. In past also, there were such instances of non-absorption of surplus candidates. Vacancies were filled up in accordance with the provision of Rules laid down in notification No. 44-31-87. SPB.1 dtd. 6.7.89.

The copy of notification dtd. 6.7.89  
is annexed as Annexure - R<sub>1</sub>.

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8. That with regard to the statements made in para 4.10 and 4.18 of the application. The respondents state that the respondents did not violate any rule by declaring the result of the exam. vide memo No. Staff/ 18-3/76/Rlg/Corr, dt<sup>th</sup> 28.4.89 Circle office is empowered to declare result of exam held at circle level although the recruitment is done at Divisional level. Postman exam is also a circle level examination. As per records result of postman exam have been declared in similar manner in the past also. The following applicants were candidate for such exam in such exam but never raised any objection then. Particulars of their candidature in previous examinations are as furnished below.

(i) 1995 Exam. Shri N. Mahesh Singh appeared under Roll No. ED/IP-37.

(ii) In 1997 exam. Shri N. Mahesh Singh appeared under Roll No. ED/IP-8 and

(iii) Md. Abdul Gaffar appeared under Roll No. ED/IP-26 in the 1997 exam.

The copies of the letter dt<sup>th</sup>. 28.4.89 and the Memos declaring result during last 7 years are annexed as Annexure R<sub>2</sub> A and R<sub>2</sub> respectively.

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9. That with regard to the statements made in para 4.11, the respondents state that marks of the postman exam held on 17.1.99 were communicated to those candidates who applied for the same after paying requisit fees as per departmental rules.

10. That the respondents have no comments with regard to the statements made in para 4.12 of the application.

11. That the statements made in para 4.13 of the application are misleading and are not correct. The respondents complied with disposing of the representations of the applicants. Regarding stopping examination scheduled on 22.8.99, the respondents had no scope to take action to stop the same because a copy of the order of Honible CAT dtd. 17.8.99 in OA No.243/99, sent by the advocate of the applicants was received in this office on 23.8.99 i.e. after the examination was already held on 22.8.99 at different state of N.E. Circle.

A copy of the letter indicating the actual date of receipt is annexed as Annexure R<sub>3</sub>.

12. That with regard to the statements made in para 4.14 of the application the respondents state

that since selection is to be made on merit to the extent of vacancy available and communitywise, securing higher marks does not ensure one's selection unless he comes in the eligibility position in the merit list. Comments in para 7 above may also be referred to in this regard.

13. That with regard to the statements made in para 4.15 to 4.17 of the respondents state that the representation of the applicants were disposed of on merit in accordance with rules vide order No. Staff/L/18-62/98(CON), dtd. 15.11.99.

The copy of the said order  
dtd. 15.11.99 is annexed as  
Annexure - 8<sub>4</sub>.

14. That with regard to the statements made in para 4.19 and 4.20, the respondents state that this aspect was taken into consideration while the result was declared. No candidate from Departmental quota or from the EDs coming in the zone for seniority quota qualified in the exam. None of the petitioners belonged to either of these two categories. As such the result declared did not deprive any of the petitioners in any way. Rather it went to the advantage

of the EDAs including the petitioners who do not come under these two categories as the entire vacancies went to them on merit.

There was no undue delay in communicating the result. Apprehension of the applicants is totally uncalled for.

15. That with regard to the statements made in para 4.22 of the application, the respondents state that the N.E. Circle has been divided into two regions vide Postal Directorates letter No. 33-1/88-PF-11, dtd. 5.12.89 as below :-

(i) Chief PMG's Region consisting -

(a) Meghalaya State (Divn), (b) Arunachal Pradesh Divn/State, (c) Dhamanagar Divn (Tripura) and (d) Agartala Division (Tripura), (e) PSD Silchar.

(2) PMG's region consisting of (a) Nagaland Divn/State (b) Manipur Divn/State (c) PSD-Guwahati, (d) Mizoram Divn/State.

Both the regions functions in one office due to some administrative difficulties. All the recruitment process therefore is done centrally by the Circle Office. Transfer of officials of Circle Cadre like IPOs/ASPOs, SBCO PA etc. are done by Circle Office with concurrence of both PMG and Chief PMG when inter-regional transfer

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is involved. As regards to other officials like PA cadre, the transfer is done by the Divisional heads within the Division. In case of inter-Divisional transfer, it is done under Rule-38 only by the Circle Heads. It may be mentioned here that not to say of postman cadre, the BCR cadre PAS who belongs to Circle cadre in general has been restricted within the Division, as a special measure considering the composition of the Circle. Because, unlike other Circles, the N.E. Circle is comprised of 6 different State instead of one State. Hence the Directorate has made special provision of NE to restrict the transfer of BCR officials within the State although they are in Circle cadre. The policy decision of the Directorate was issued vide order D.O. No. 4/4/93-SPB-II, dtd. 9.1.95.

The copies of the letter dtd. 5.12.89 and order dtd. 9.1.95 are annexed as Annexure R<sub>5</sub> and R<sub>6</sub> respectively.

16. That with regard to the statements made in para 5.1 to 5.13, the respondents state that the DPS Manipur vide his letter No. B-10/PA-Dr/98, dtd. 2.9.98 intimated the following vacancies.

Outsider - ST-1 & OBC-1  
Departmental - SC-1 & UR-1.

Thus there were 4 vacancies in all in the Division. As the reservation cannot be more than 50% the break up was treated as UR-2, SC-1 and ST-1. There was no change in the total vacancy position. Showing all the vacancies against Departmental quota was an inadvertent mis-columning and this was taken care of while result was processed. In the year 1991, the ~~xxxxx~~ recruitment of Postman in Nagaland was made under a peculiar circumstances. The recruitment was made from the open market. Nagaland Division inadvertently declared the total vacancy as 15 and the recruitment was processed accordingly. But at the final stage Nagaland Division intimated that the actual vacancy was only 4. This was communicated vide DRS, Nagaland letter No. B-46/B/Exam. dtd. 16.7.91 and No. B-46/B/Exam. dtd. 1.10.91.

In this situation, the Circle authority perhaps did not have any alternative but to absorb them in some other Division as to avoid legal bindings. It may be admitted here that there is no rule to absorb the direct recruit of one Divn (State) to another Divn (State) but it had to be done for legal obligation. But it is not the case with the applicants. They are already in the Deptt. and there is a set of rules for their absorption in higher cadres. This aspect has been discussed at para 4.8 also. Moreover, an example of past

irregular action perhaps cannot be the ground for another irregular action for which the applicants are requesting. The respondents also state that existence of two region in the circle is an established fact as explained hereinabove.

The copies of the DPS, Manipur letter dtd. 2.9.98, DPS, Nagaland letter dtd. 16.7.91 and 1.10.91 are annexed as Annexure R<sub>7</sub>, R<sub>8</sub> and R<sub>9</sub> respectively.

16A. At the time of declaration of the result in question, the PMG was looking after the works of CPMG also. However, the concurrence is to be taken in file only and not required to be mentioned in the result sheet even if both of them are available and the status of the regions have been indicated in this written statements. The respondents also state that there was no malafied intention on the part of the respondents and no injustice was meted out to any one knowingly or unknowingly. The request for absorption of surplus qualified EDAs of Manipur Division to other Divisions which do not fall within the same region is not covered by any provision of Rules and therefore it cannot be conceded. Rule position is already been explained. It may be further mentioned here that intention

of the Department providing scope for absorption of surplus candidate of one Division to other is not to throw this open for entire Circle. The letter No.47-5/80-SPB 1 dtd. 28.1.81 is very clear on this point.

The copy of the said letter dtd. 28.1.81 is annexed as Annexure - R<sub>10</sub>.

As explained above, the grounds are vague and these cannot sustain in law and the application is liable to be dismissed with cost.

17. That the respondents have no comments with regard to the statements made in para 6 and 7 of the application.

18. That with regard to the statements made in para 8 and 9 of the application, the respondents state that in view of the above facts and circumstances, and the provisions of law, the applicants are not entitled to any relief whatsoever as prayed for and the application is liable to be dismissed with cost. The interim order passed by this Hon'ble Tribunal as on 22.3.2000 is also liable to be vacated immediately.

In the premises aforesaid, it is therefore prayed that Your Lordships would be pleased to hear the parties, peruse the records and after hearing the parties and perusing the records,

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shall also be pleased to dismiss the petition with cost and vacate the interim order passed in O.A. 87/2000 on 22.3.2000 and/or pass such order that Your Lordships may deem fit and proper.

#### VERIFICATION

I, Shri Niranjan Das presently working as AD(s), Co. Shillong being duly authorised and competent to sign this verification, do hereby solemnly affirm and state that the statements made in para 1 to 6, 9, 10, 12, 14, 17 and 18 are true to my knowledge and belief, those made in para 7, 8, 11, 13, 15, 16 and 16A being matter of records, are true to my information derived therefrom and the rest are my humble submission before this Hon'ble Tribunal. I have not suppressed any material facts or information.

And I sign this verification in this  
27<sup>th</sup> day of <sup>October</sup> August, 2000 at Guwahati.

*Niranjan Das*

सदाचार प्रतिनिधि

सदाचार दुर्गा प्रतिनिधि, ग्राम प. 793001  
Ass't. Director (Staff)  
O/C of the Chief Peonmaster General  
N. S. Circle, Shillong-793001

(TO BE PUBLISHED IN PART III SECTION 3  
SUB-SECTION (1) OF THE GAZETTE OF INDIA)

No. 44-31/37-SFB-I  
Government of India  
Ministry of Communications  
Department of Posts  
New Delhi-110001

Dated:

607 803

### PROTECTION

G.S.R.

In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Indian Posts and Telegraphs (Postmen/Mail Guards/Head Mail Guards) Recruitment Rules, 1969, except in respect of things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the posts of Postman/Village Postman and Mail Guards in the Department of Posts, namely:-

1 Short title and commencement-

(1) These rules may be called the Department of Posts (Postman/Villager Postman and Mail Guards) Recruitment Rules 1989.

(2) They shall come into force on the date of their publication in the official Gazette.

2 Number, classification and scale of pay.-

The number of the said posts, their classification and scale of pay attached thereto, shall be as specified in columns 2 to 4 of the schedule annexed to these Rules.

Method of recruitment, age-limit, qualifications etc. -

The method of recruitment, age-limit, qualifications

and other matters relating to the said posts shall be as  
set out in columns 5 to 14 of the said schedule.

Contd.....<sup>2</sup>

## 4. Disqualifications.— No person

- (a) Who has entered into or contracted a marriage with a person having a spouse living, or
- (b) Who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

## 5. Power to relax.—

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

## 6. Saving.—

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in that regard.

No. 44-31/87-SPB-I

New Delhi- 110001.

Dated: १०.८.८७

(D.H. Sarkar)  
Asstt. Director General (SPB)

To

The General Manager,  
Government of India Press,  
Myra Puri,  
New Delhi-110064.

Advance copy forwarded for information and necessary action  
to:-

- (1) All heads of Postal Circles;
- (2) The Controller, Foreign Mails, Bombay;
- (3) The officer-in-charge, A&S Records, Kanptee;
- (4) All heads of other administrative offices;
- (5) PA(Admn)/Admn./Lispn./P&B/SS/BS/PS-I/PS-II/SPB-II/  
SR/Mod. Section of the Directorate.;
- (6) The Lok Sabha Secretariat (Committee Branch II);
- (7) Rajya Sabha Secretariat;
- (8) DOF and A.R. (settlement).

(D.H. Sarkar)  
Asstt. Director General (SPB)

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Whether benefit of added years of service admissible under rule 33 of the C.C.S. (Tenison) Rules, 1972.

Age limit for direct recruits.

Educational and other qualifications required for direct recruits.

Not applicable

(i) Between 18 and 25 years (Relaxable for Government servants upto 35 years in accordance with the instructions issued by the Central Government.

Matriculation or equivalent.

(ii) Extra Departmental Agents who have been recruited on or before 16.11.82 shall be eligible if they are within 42 years (47 years for SC/ST) of age and those appointed after 16.11.82 shall be eligible, if they are within 35 years (40 years for SC/ST) of age and have put in three years of regular and satisfactory service.

Note:- The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (other than Andaman and Nicobar Islands and Lakshadweep). In the case of recruitment made through Employment Exchange, the crucial date for determining the age limit shall be the last date upto which the Employment Exchange is asked to send the names.

.....3/-

LS

SCHEDULES

Name of Posts	No. of Posts	Classification	Scale of pay	Whether selection post or non-selection post.
1.	2.	3.	4.	5.
Postman/Village postman.	* 56006 (1987)	General Central Service, Group C Non-Gazetted, Ministerial.	Rs. 825-15-900- 55-20-1200	Selection.

\* Subject to variation dependent on work load.

.....2/-

6

Whether benefit of added years of service admissible under rule 33 of the C.C.S. (Pension) Rules, 1972.

7

Age limit for direct recruits.

8

Educational and other qualifications required for direct recruits.

Not applicable

- (i) Between 18 and 25 years (Relaxable for Government servants upto 35 years in accordance with the instructions issued by the Central Government.
- (ii) Extra Departmental Agents who have been recruited on or before 16.11.82 shall be eligible if they are within 42 years (47 years for SC/ST) of age and those appointed after 16.11.82 shall be eligible, if they are within 35 years (40 years for SC/ST) of age and have put in three years of regular and satisfactory service.

Matriculation or equivalent.

Note:- The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (other than Andaman and Nicobar Islands and Lakshadweep). In the case of recruitment made through Employment Exchange, the crucial date for determining the age limit shall be the last date upto which the Employment Exchange is asked to send the names.

.....3/-

20

54

(28)

SCHEDULE

Name of Posts	No. of Posts	Classification	Scale of pay	Whether selection post or non-selection post.
1.	2.	3.	4.	5.
Postman/Village postman.	* 56006 (1987)	General Central Service, Group C Non-J gazetted, Ministerial.	Rs. 825-15-900- 55-20-1200	Selection.

\* Subject to variation dependent on work load.

....2/-

68

Whether age and educational qualifications prescribed for direct recruitment will apply in the case of promotions.

Period of probation,  
if any.

Method of recruitment whether by direct recruitment or by probation or by deputation/ transfer & percentage of the vacancies to be filled by various methods.

9	10	11
No	Two years	
		1. 50% by promotion, failing which by Extra Departmental Agents on the basis of their merit in the Departmental Examination.
		2. 50% by Extra Departmental Agents of the recruiting division or unit, in the following manner, namely:-
		(i) 25% from amongst Extra Departmental Agents on the basis of their seniority in service and subject to their passing the Departmental Examination failing which by Extra Departmental Agents on the basis of merit in the Departmental Examination;
		(ii) 25% from amongst Extra Departmental Agents on the basis of their merit in the Departmental Examination.
		3. If the vacancies remained unfilled by EDAs of the recruiting division, such vacancies may be filled by EDAs of the postal division, failing in the zone of Regional Directors.
		4. If the vacancies remained unfilled by EDAs of the recruiting units such vacancies may be filled by EDAs of the postal divisions located at the same station. Vacancies remaining unfilled will be thrown open to Extra Departmental Agents in the region.
		5. Any vacancy remaining unfilled shall be filled up by direct recruitment through the nominees of the Employment Exchange.

In case of recruitment by promotion/deputation/transfer/  
grade from which promotion deputation/transfer to be made.

If a D.P.C. exists  
what is its  
composition.

Circum-  
stances  
which U.  
is to be  
in making  
ment.

12

13

14

1.	Promotion from Group 'D' officials who have put in three years of regular and satisfactory service as on the closing date for receipt of applications through a Departmental examination.	Not applicable	Not appl.
2.	Extra Departmental Agents through a Departmental Examination.		
3.	Direct Recruitment through a Departmental Examination.		

23

57

-3-

Whether age and educational qualifications prescribed for direct recruitment will apply in the case of promotions.

Period of probation,  
if any.

Method of recruitment whether by direct recruitment or by probation or by deputation/ transfer & percentage of the vacancies to be filled by various methods.

9	10	11
No	Two years	<p>1. 50% by promotion, failing which by Extra Departmental Agents on the basis of their merit in the Departmental Examination.</p> <p>2. 50% by Extra Departmental Agents of the recruiting division or unit, in the following manner, namely:-</p> <p>(i) 25% from amongst Extra Departmental Agents on the basis of their seniority in service and subject to their passing the Departmental Examination failing which by Extra Departmental Agents on the basis of merit in the Departmental Examination;</p> <p>(ii) 25% from amongst Extra Departmental Agents on the basis of their merit in the Departmental Examination.</p> <p>3. If the vacancies remained unfilled by EDAs of the recruiting division, such vacancies may be filled by EDAs of the postal division failing in the Zone of Regional Directors.</p> <p>4. If the vacancies remained unfilled by EDAs of the recruiting units such vacancies may be filled by EDAs of the postal divisions located at the same station. Vacancies remaining unfilled will be thrown open to Extra Departmental Agents in the region.</p> <p>5. Any vacancy remaining unfilled shall be filled up by direct recruitment through the nominees of the Employment Exchange.</p>
✓		

71

24

- 58 -

-4-

In case of recruitment by promotion/deputation/transfer/  
grade from which promotion/deputation/transfer to be made.

If a D.P.C. exists  
what is its  
composition.

Circumst  
which U.  
is to be  
in makin  
ment.

12

13

14

1. Promotion from Group 'D' officials who have put in  
three years of regular and satisfactory service as  
on the closing date for receipt of applications  
through a Departmental examination.

2. Extra Departmental Agents through a Departmental  
examination.

3. Direct Recruitment through a Departmental  
examination.

Not applicable

Not appli

72

# Annex-2A

25

REGISTERED/IMMEDIATE

INDIAN POSTS AND TELEGRAPHS DEPARTMENT  
OFFICE OF THE DIRECTOR GENERAL OF POSTS AND TELEGRAPHS  
(DEPARTMENTAL EXAMINATION SECTION.)  
(Sardar Square, Parliament Street, New Delhi-110001).

No. 25-9/78-DE.

Dated, the 28th April, 1979.

To:

All Heads of Postal/Telecom Circles.  
All Heads of Telephone Districts.  
All Heads of other Administrative Offices.  
All Directors/Dy. Directors (Postal Accounts).  
The Director, Army Postal Services, New Delhi.

Sub: DELEGATION OF POWERS - DECENTRALISATION OF  
DEPARTMENTAL EXAMINATIONS.

Mr. Ci  
sir,

Kindly refer to this office letter No.

25-9/78-DE dated the 16th January, 1979, regarding  
the decentralisation of the undermentioned exams  
to Circle level. Particulars of letters under  
which the syllabus for each of the examinations, the  
number of question papers, the maximum marks for  
each paper and the qualifying minimum required for  
a pass in the examination are also given against  
each of the examinations.

Name of the examination.	Particulars of Dte's reference re. syllabus etc.	No. of Papers & max. marks.	Minimum qualifying marks.
1	2	3	4
1. Examination for promotion of departmental lower grade officials to the cadres of Clerks & Sorters in Subordinate offices.	No. 62/1/62-SPB.I. dated 16-3-1962, No. 62/24/66-SPB.I. dated 20-8-1966, No. 62/36/66-SPB.I. dated 9-1-1967, No. 201/24/67-STB.I. dated 11-3-1969, No. 201/97/68-STB.I. dated 18-3-1970, No. 201/20/72-STB.I dated 15-3-1972 & No. 257/93/75-STB.I. dated 6-12-76.	3 I : 50 II : 50 III : 100	40% for OC candidates and 33% for SC/ST candidates.

... 2/-

1	2	3
ation for ion of mental Grade officials to the cadre of Telephone Operators.	No. 207/37/64-STB dated 25-8-1964, No. 207/2/64-STB, dated 22-9-1964, No. 207/40/68-STB.I dated 4-7-1968 & No. 207/85/72-STB.I dated 21-3-1973.	3 I : 'A' : 50 'B' : 50 II : 50 III : 50
		Paper I, Pt. 'A' 50% for OC candi- dates, 33% for SC/ST candidates. In 'B' & other papers 40% & 33% for OC, & SC/ST candidates respectively.
3. Limited Depart- mental Compe- titive exam for Matriculate Cl. IV/Sorters for appointment as Lower Dvn. Clerks in the Postal Accountd Organisation.	Postal Accounts Organisation letter No. 3(i)/PA(CE)/242 dated 8-11-1976 (Annexure IV) & No. 3(i)/76/PA-CE dated 5-9-1977.	3 I : 100 II : 100 III : Type Test
4. Departmental Examination for promotion of Cl. IV/Sorters as Lower Dvn. Clerks in the Postal Accounts Organisation.	Postal Accounts Organisation letter No. 3(i)/PA(CE)/242 dated 8-11-1976 (Annexure III)	3 I : 50 II : 50 III : Type Test
5. Departmental Examination for promotion of Cl. IV staff as Sorters in the Postal Accounts Organisation.	Postal Accounts Organisation letter No. 3(i)/PA(CE)/242 dated 8-11-1976 (Annexure V)	2 I : 50 II : Sorting Procedure.
		Qualifying minimum 40% for OC can- didates & 33% for SC/ST candidates.
		Qualifying minimum 40% for OC can- didates & 33% for SC/ST candidates.

*Note:- If any of the letters cited above is required or clarification regarding syllabus is sought for, the concerned Staff Section, may kindly be addressed direct.*

2. Broad guidelines in regard to how the examinations should be conducted or programme should be drawn up are indicated below:-

i) ANNOUNCING THE PROGRAMME OF THE EXAMINATIONS:

Circles etc. are aware that a 'Calendar of Departmental Examinations' to be held is drawn up in advance as circulated to all concerned in this office letter No. 25-8/73-DE, dated 17-10-1978. As the programme for 1979 has already been drawn up and circulated, there should be no difficulty in this regard. The same may again be circulated to the Divisions etc., under your control. Besides, three months before the holding of each examination, a circular letter announcing the detailed time-table, syllabus for the examination, last date for receipt of applications from amongst eligible candidates etc., etc., may be issued to all concerned with copies to local Unions.

ii) SETTING OF QUESTION PAPERS ETC.:

Simultaneously with the announcement of the holding of the examination with detailed time-table etc., as stated above, action should be initiated to set the question papers. For this purpose, Group 'A' Officers of the respective Arms of Service viz., Postal/RMS/ Telegraph Traffic/Engineering Divisions etc., of the same Circle Office/Divisional Office may be selected to set the question papers. Officers of the P&T Directorate may also be in a position to set the question papers. It is not necessary that question papers of non-technical subjects should be set by officers of the same service. Such papers may be set by other officers including those of the Dte.\*\*

As soon as the manuscript of the question papers are received it may be seen by the moderator that they are within the syllabus. According to the orders contained in Dte's letter No. 20/40/69-SPB.I. dated 8-2-1974, the decision is that question papers for departmental examinations will be set both in English and in Hindi, for the benefit of the candidates. These may then be cut printed at Government press. After the printed question papers are received from the Government Press, they may again be gone through to correct mistakes, if any, before they are sent to the centres concerned.

/(Secret  
section)

\*\* Such selected officers may be addressed confidentially to set the papers fixing a suitable date by which the manuscripts of the papers are required. In this connection a copy of the 'Instructions to officers who are required to set question papers' is enclosed. 4/-

iii) APPOINTMENT OF EXAMINERS FOR VALUATION OF ANSWER BOOKS AND INTIMATION OF THEIR NAMES TO THE SUPERVISING OFFICERS:

Before action is taken to despatch the question papers to the centres, the required number of examiners to evaluate the answer books may be selected. Here again Group 'A'/Group 'B' officers belonging to the respective Arms of Service irrespective of the technical papers and officers of all services for non-technical papers are to be selected. The Supervising Officers are to be furnished with the names of examiners to whom the answer books are to be sent for evaluation. The examiners so selected may be from the neighbouring circles/ districts or from the P&T Directorate. The papers of one unit are to be valued by the same officer so that the assessment of comparative merit will be of the same standard. It is, however, desirable that a Divisional Officer does not value papers of candidates appearing from units under his jurisdiction.

iv) INSTRUCTIONS TO OFFICERS WHO ARE SELECTED AS EXAMINERS TO EVALUATE ANSWER BOOKS:

*See 31/c*  
The Group 'A'/Group 'B' officers who are selected as examiners to evaluate answer books may be informed well in advance the names of centres from where they will receive answer books, what is the qualifying minimum for each paper, the date by which they should send the valued answer books and Result sheets to the nominated officer of the Circle etc., in this regard.

v) TABULATION OF RESULTS AND THEIR ANNOUNCEMENT BY FIXING SUITABLE DATES, SAY WITHIN THREE MONTHS OF THE HOLDING OF EXAMINATIONS:

As soon as valued answer books are received from the examiners, by the nominated officer in the Circle Office, each answer book may be compared with the Result Sheet, to see that the marks awarded in it tallies with that entered in the Result Sheet. The marks are then to be tabulated in the prescribed tabulation register forms. These may be checked and re-checked and then the list of qualified candidates drawn up for each unit of recruitment. After proper check and approval, the results may be announced.

vi) ISSUE OF SANCTION FOR PAYMENT OF HONORARIUM FOR SETTING QUESTION PAPERS AND FOR EVALUATION OF ANSWER BOOKS:

After the announcement of the results of the examination, the honorarium due for each examiner may be sanctioned in accordance with the rates prescribed by the Directorate vide letters No. 103/5/71-SPB.II dated 2-6-1972, No. 103/5/71-SPB.II dated 31-7-1973, No. 207/60/73-STB.I. dated 7-3-1974, and No. 3-1/76-PA-CE/357 dated 25-8-1977.

vii) ATTENDING TO QUERIES REGARDING MARKS ETC.

These queries will be dealt with in accordance with the rules contained in Appx. No. 37 to the P&T Manual, Vol. IV (4th edition).

3. As some of the examinations are being held for quite some years, the syllabus etc., must be available with the Circles etc. In order, however, to serve as a guide, the syllabus, ~~specifications for examinations~~ for each of the examinations are given in the ANNEXURES 'A', 'B', 'C', 'D' and 'E' to this letter. Copies of question papers set for the previous examinations and which are available are also enclosed for information.

4. In a case like the General Manager, Telecom Stores, Calcutta, the subordinate offices are located at Calcutta/Bombay/Jabalpur/Madras/New Delhi and Bangalore and the question papers may be set by the G.M. Telecom Stores, Calcutta and sent to the respective offices and the answer books may be sent to an officer of the Directorate for evaluation.

5. In the case of Maintenance Organisations where the recruitment and appointment of staff is done by the respective territorial Circles, such Circles will conduct the examination.

6. At a station where there are more than one recruiting authority for the same cadre, say for Clerks and Telephone Operators of Ahmedabad Telephone District and the G.M. Telecom, Gujarat Circle, they may by mutual agreement conduct the examination through the G.M. Telecom., Ahmedabad, including candidates of Ahmedabad Phone District, thus avoiding duplication of work.

7. The receipt of this letter may kindly be acknowledged.

8. Hindi Version will follow. Yours faithfully,

J. I. Mehta

( J. I. Mehta. )

Assistant Director General (D.E.I.)

No. 25-9/78-DE.

Dated, N, Delhi 110001, the

April, 1978

Copy forwarded to :-

1. The Officer-in-Charge, APS Records, Kamptee.
2. The Director (WSE)/Director(s)/Director(ST),  
Director(PA), P&T Dte.
3. AO(EB)/ADG(STN)/ADG(SPN)/AO(POSTAL ACCOUNTS).
4. Director (CP & FR), P&T Dte, New Delhi.

J.L. Mehta

( J.L. Mehta. )  
Assistant Director General (D.E.I.)

31

DEPARTMENT OF POSTS  
OFFICE OF THE CHIEF POSTMASTER GENERAL, N.E. CIRCLE, SHILLONG

\*\*\*\*\*

Memo No. Staff/18-48/92

Dated Shillong the 11/5/92.

Sub :- Result of the supplementary examination for promotion of Group 'D' officials and EDAS to the cadre of Postman held on 8.3.92.

The following candidates have qualified in the Supplementary examination for promotion of Group 'D' officials and EDAS to the cadre of Postman held on 8.3.92.

1. AGARTALA DIVISION

Group 'D'

None qualified

EDAS on the basis of seniority

1. Shri Prabir Acharjee	OC	Agt	55
2. " Sachindra Deb Barma	ST	Agt	48

EDAS on Merit

1. Shri Asis Kr. Dutta,	OC	Agt	123
2. " Pradip Bhattacharjee,	OC	Agt	66
3. " Harilal Deb Nath,	OC	Agt	91
4. " Subodh Roy,	OC	Agt	71
5. " Bhushan Ch. Chakma,	ST	Agt	59

2. MIZORAM DIVISION

1. Shri H. Vailiana	ST	MR	4
2. " P.C.Thinlaihnemā	ST	MR	2
3. " Rochungnunga	ST	Mr	1
4. " Vanlalmawia	ST	Mr	11

EDAS on the basis of seniority

1. Shri H.Lalrintluanga	ST	Mr	21
2. " Lalfakzama	ST	Mr	19
3. " K.Zanumawia	ST	Mr	18

EDAS on merit

1. Shri P.C.Zanunsanga	ST	Mr	13
2. " H.Lalthianghlima	ST	Mr	14

3. DHARMANAGAR DIVISION

Group 'D'			
1. Shri Khukamani Sinha	OC	DPTI	4/D
2. " Faladhar Reang	ST	DPTI	6/D
3. " Makhan Lal Nama	SC	DPTI	8/D

EDA			
1. Shri Gourmani Nath	OC	DNR	9/92
2. " Tarit Kanti Barua	ST	DNR	15/92

attested

3

Office of the Chief Postmaster General  
N.E. Circle, Shillong-793001

Contd... P/2....

4. ARUNACHAL DIVISION

Group 'D'

1. Shri S.N.Sanwal ST AR/Gr D-5/92

EDA

1. Shri Darjee Dakpa ST AR/ED-37/92

If any information regarding date of birth, caste, nationality, educational qualifications etc are subsequently found incorrect due to wrong information furnished by the candidates or other reasons, their names will have to be removed from the select list.

The approved candidates will have to undergo a prescribed course of preappointment training. Pre-appointment formalities should be duly observed by the each appointing authority.

*Subumon*  
( L. Munga )  
Asstt. Postmaster General (S&E)

Copy to :-

- 1-5) All DPS in N.E.Circle.
- 6-7) The Supdt of Post Offices, Shillong/Dharmanagar.
- 8-9) The Supdt P.S.D/Guwhati/Silchar.
- 10) The Sr. Postmaster, Shillong GPO.
- 11-14) The Postmaster, Agartala/Dharmanagar/Itanagar/Aizawl
- 15-20) Spare.

*Erumal*  
For Chief Postmaster General,  
N.E.Circle, Shillong.

Ghose/

\*\*\*\*\*

DEPARTMENT OF POSTS : INDIA  
OFFICE OF THE CHIEF POSTMASTER GENERAL N.E. CIRCLE SHILLONG-- 793001.

Memo No. Staff/ 18-51/93

Dated Shillong the 19.5.93.

Sub :- Result of examination for recruitment/ promotion to the cadre of Postman held on 4.4.93.

The following candidates have qualified in the above examination. Their names are shown in order of seniority and merit in either cases.

(1). DHARMANAGAR DIVISION.

(a).

GROUP 'D'

None appeared.

(b). EDA ON THE BASIS OF LENGTH OF SERVICE.

None qualified.

EDA ON MERIT.

Name

Community

Roll No.

(1). Shri Jibananda Bhattacharjee OC  
(Vacancies remaining unfilled = 2)

DNR/12/93

(2). AGARTALA DIVISION.

(a).

GROUP 'D'

None qualified.

(b). EDA ON THE LENGTH OF SERVICE.

(1). Shri Swapan Kr. Nath OC

Agt- 7

(2). " Samar Saha OC

Agt- 10

(3). " Aghor Ch. Debnath OC

Agt- 8

EDA ON MERIT.

(1). Shri Dilip Kr. Ley OC

Agt- 17

(2). Smt. Bulbul Choudhury OC

Agt- 33

(Vacancies remaining unfilled = 3)

(3) MEGHALAYA DIVISION.

(a).

GROUP 'D'

None qualified.

(b). EDA ON THE BASIS OF LENGTH OF SERVICE.

(1). Shri Binay Kumar Barman  
(2). Smt. Palniang Manner  
(3). Shri Gobinda Ch. Kundu

SC SH-2/93  
ST SH- 4/93  
OC SH- 3/93

EDA ON MERIT.

NIL

( Vacancies remaining unfilled = 4 )

(4). NAGALAND DIVISION.

(a).

GROUP 'D'

None qualified.

(b). EDA ON THE BASIS OF LENGTH OF SERVICE.

(1). Shri R.L. Routh OC O-9

EDAS ON MERIT.

(1). Shri Shaji Kumar N. OC O-8  
(2). " G.C. Baruah OC O-15  
(3). " B. Phokan SC O-4

( Vacancies remaining unfilled = 4 )

(5). ARUNACHAL DIVISION.

(a).

GROUP 'D'

(1). Shri Nripati Ranjan Dey OC AR/D-5

(b). EDAS ON THE BASIS OF LENGTH OF SERVICE.

(1). Shri Sishu Ram Saikia

OC AR/ED-1

(2). " Mano Ranjan Chakma

ST AR/ED-4

EDA ON MERIT.

None qualified.

( Vacancies remaining unfilled = 1 )

## (6). MANIPUR DIVISION.

(a).

GROUP 'D'

None qualified.

## (b). EDAS ON THE BASIS OF LENGTH OF SERVICE.

(1). Shr Md. Jamiruddin	OC	NE/II-09
(2). " Moirangthem Ibomcha Singh	OC	NE/IP-03
(3). " Md. Sabir Ali	OC	NE/IP-12

## EDAS ON MERIT

(1). Shri Ksh. Irabat Singh	OC	NE/IP-18
(2). " Moirangthem Priyo Kumar Singh	OC	NE/IP-19
(3). " L. Lethkhasa	ST	NE/IP-04
(4). " Thengmeijam Mani Singh	OC	NE/IP-02
(5). " N. Kripananda Singh	OC	NE/IP-22
(6). " Mutum Kala Singh	OC	NE/IP-17

( Vacancies remaining unfilled = 4 )

If any information regarding date of birth, nationality, educational qualifications etc. are subsequently found in correct due to wrong information furnished by the candidates or other reasons that can affect eligibility, their names will liable to be removed from the select list.

The approved candidates will have to undergo a pre-appointment course of pre-appointment training. Pre-appointment formalities should be duly observed by the each appointing authority.

( L. Munga )  
Asstt. Postmaster General ( S&E )

Copy to :-

- 1-5). All Director of Postal Services, in N.E. Circle.
- 6). The Sr. Supdt. of Pos, Shillong.
- 7). The Supdt. of Pos, Dharmanagar.
- 8). The Sr. Postmaster, Shillong GPO.
- 9-17). All Postmasters in N.E. Circle.
- 18-25). Spare.

for Chief Postmaster General  
N.E. Circle, Shillong.

DEPARTMENT OF POSTS  
OFFICE OF THE CHIEF POSTMASTER GENERAL: N.E. CIRCLE: SHILLONG  
Memo No. Staff/13-54/94

Dated Shillong, the 21-4-94

Su/:-

Result of examination for recruitment/promotion to  
the cadre of Postmen held on 27-2-94.

ITEM NO. CH. (3)

The following candidates have qualified in the above  
examination. Their names are shown in order of seniority and merit  
in either cases.

Unfilled Vacancies = nil (1)

4. Surplus qualified (1) Group 'D'

None qualified.

AGARTALA DIVISION

(2) EDA ON THE BASIS OF LENGTH OF SERVICE

Name

Community

Roll No.

(a) Shri Bidhu Chakraborty OC Agt-41/  
(b) Shri Manik Ch. Sil OC Agt-33/  
(c) Smti Arati Rani Das SC Agt-52/

(3) EDA ON MERIT

(a) Shri Krishnasish Goswami OC Agt-170/  
(b) Shri Sukhen Ch. Kuri OC Agt-136/

Unfilled Vacancies = nil (2)  
2 Surplus qualified

MEGHALAYA DIVISION

(1) Group 'D'

ITEM NO. CH. (6)

(2) ED ON THE BASIS OF LENGTH OF SERVICE

(a) Shri Tarini Kanta Roy ST

SH-3

(3) ED ON MERIT

SH-5

(a) Smti Ratan Kr. Yadav OG

SH-20

(b) Smti Lolibam Marbaniang ST

SH-31

(c) Shri Pradip Sarma OG

SH-40

(d) Shri Ferdinand Massar ST

SH-27

(e) Shri Arabinda Dey OC

SH-34

(f) Smti Maythreanda Khyllep ST

SH-30

MANIPUR DIVISION

(1) Group 'D'

None appeared.

(2) ED ON THE BASIS OF LENGTH OF SERVICE

(a) Shri G. Thaku Ram Naga ST

IP-24

(b) Shri M. Parimal Singh OG

IP-28

(c) Shri L. Tolhal Singh OC

IP-08

(d) Shri Md. Abdul (Latif)

IP-33

(e) Shri Mangcha Vaiphai ST

IP-16

(f) Shri B.T. Shathoi Kubui ST

IP-11

Vacancies = 11  
Filled = 15 - } 4 unfilled (3)

NAGALAND DIVISION

Total Vacans = 10 (4)

filled = 7

unfilled = 3

8/2

(1) Group 'D'

(a) Shri M. Angami  
(b) Shri K. Angami

ST  
ST

KHM-1  
KHM-0

(2) ED ON THE BASIS OF LENGTH OF SERVICE

(a) Shri S.M. Salim  
(b) Mrs. M.K. Catherine

OC  
ST

KHM-49  
KHM-53

(3) ED ON MERIT

(a) Shri S.B. Singh  
(b) Shri Y.K. Mayar  
(c) Shri J.P. Mahato  
(d) Shri C. Kumar  
(e) Smti Ch. Khriengalianglia

OC  
ST  
OC  
SC  
ST

KHM-21  
KHM-17  
KHM-25  
KHM-26  
KHM-20

Total Vacans = 6

filled = 4

unfilled = 2

(5)

DHARMANAGAR DIVISION

(1) Group 'D'

None qualified

(2) ED ON THE BASIS OF LENGTH OF SERVICE

(a) Shri Birendra Kr. Das  
(b) Shri Paresh Ch. Das

SC DNR/EDS-9/94  
SC DNR/EDS-7/94

(3) ED ON MERIT

(a) Shri Amalendu Deb  
(b) Shri Sunil Kr. Sarma

OC DNR/EDM-82/94  
OC DNR/EDM-16/94

Total = 2  
filled = 2  
unfilled = 2

(6)

MIZORAM DIVISION

(1) Group 'D'

None qualified

(2) ED ON SENIORITY

None qualified

(3) ED ON MERIT

None qualified

Total = 6

filled = 5

unfilled = 1

(7)

ARUNACHAL DIVISION

(1) Group 'D'

None qualified

(2) ED ON THE BASIS OF LENGTH OF SERVICE

(a) Shri Prem Pd. Sharma  
(b) Shri Sushil Ch. Kalita

OC AR/ED-27  
OC AR/ED-31

Contd.....P/3.

## (3) ED ON MERIT

(a) Shri Suren Bora	OC	AR/ED-12
(b) Shri Bijoy Kr. Sarkar	OC	AR/ED-14
(c) Shri Jagat Ch. Maran	ST	AR/ED-17

The names of the following qualified candidates may be kept in the waiting list for absorption in the next available vacancies in postman cadre. This waiting list is valid upto the holding of the next postman examination. Thereafter this list will expire automatically.

Name	Community	Roll No.	Division
1. Shri Ranjit Kr. Deb	OC	Agt-454 3 <sup>rd</sup>	Agartala 81
2. Shri Ratan Kr. Nath	OC	Agt-120 2 <sup>nd</sup>	-Do- 88
3. Smti Dipali Rani Chakraborty	OC	Agt-134 4 <sup>th</sup>	-Do- 79
4. Shri Siba Prasad Bhowmik	SC	Agt-161 1 <sup>st</sup>	-Do- 87
5. Shri Karmo Sahtun	ST	SH-15 1 <sup>st</sup>	Meghalaya
6. Smti Terinala Kharasyndon	ST	SH-28 2 <sup>nd</sup>	-Do-
7. Shri Ch. Thomas Maring	ST	IP-09	Manipur

If any information regarding date of birth, caste, nationality, educational qualifications etc., are subsequently found incorrect due to wrong information furnished by the candidates or other reasons that can affect eligibility, their names will liable to be removed from the select list.

The approved candidates will have to undergo a prescribed course of pre-appointment formalities should be duly observed by the each appointing authority. It is valid upto the holding of the next postman examination. Thereafter this list will expire automatically.

Sd/-

( N. Chowdhury )  
Asstt. Postmaster General (S)

Copy to:-

- 1) All Director of Postal Services in N.E. Circle.
- 2) The Sr. Supdt. of P.Os, Shillong.
- 3) The Supdt. of P.Os, Dharmanagar.
- 4) The Supdt. P.S.D., Guwahati/Silchar.
- 5) The Sr. Postmaster, Shillong G.P.O.
- 6) All Postmasters in N.E. Circle.
- 7) Spare.

For Chief Postmaster General,  
N.E. Circle, Shillong.

DEPARTMENT OF POST

Office of the Chief Postmaster General, N.E. Circle, Shillong-1

Ref. No. Staff/18-59/95

Dtd Shillong, the 7-8-1995.

Subj: Result of examination for recruitment/promotion to the cadre of Postman held on 11-6-1995.

The following candidates have qualified in the above examination. Their names are shown in order of seniority and merit in either cases.

## 1. ARUNACHAL PRADESH

Sl. No.	Names	Community	OC	Roll No.
				AR/D-1
1.	Sri Nirapdda Chakraborty			

## E.D. OFFICIALS

Sl. No.	Names	OC	ST	AR/ED-38 AR/ED-26
			AR/ED-26	
1.	Sri Nandalal Sharma			
2.	Sri Indra Doimari			

## 2. MIZORAM DIVISION

Sl. No.	Names	ST	MR-04
			MR-03
1.	Shri Diliana		
2.	Sri Chandra Kr. Limbu		

## E.D. OFFICIALS

Sl. No.	Names	ST	MR-27
		MR-27	
1.	Shri H.C. Zosangliana		

## 3. MEGHALAYA DIVISION

## GROUP 'D'

- None qualified -

## E.D. OFFICIALS

1.	Smti Mallinda Pencrope	ST	SH-24
2.	Smti Mandira Shome	OC	SH-25
3.	Smti Shewlee Das	OC	SH-42
4.	Sri Binester Ksantah	ST	SH-21
5.	Sri Rishan Skhem Khvriem	ST	SH-45
6.	Smti Jadalinno Shabong	ST	SH-46

## 4. DHARMANAGAR DIVISION

## GROUP 'D'

- None qualified -

## E.D. OFFICIALS

1.	Sri Jyotirmoy Goswami	OC	DNR/EDM-42/95
2.	Sri Rana Chakraborty	OC	DNR/EDM-41/95
3.	Sri Debdas Sinha	OC	DNR/EDM-40/95

contd.. 2/....

5. AGARTALA DIVISION

- GROUP 'D'

1.	Shri Shibabrao Roy	OC	AGT-10
2.	Shri Malin Ch. Sarkar	SC	AGT-01

E.D. OFFICIALS

1.	Shri Arun Kumar Das	SC	AGT-8
----	---------------------	----	-------

6. MANIPUR DIVISION

- GROUP 'D'

- None qualified -

E.D. OFFICIALS

1.	Shri S. Madan Singh	CC	ED/IP-11
2.	Shri W. Ibobi Singh	OC	ED/IP-38
3.	Shri Md. Rivajuddin	OC	ED/IP-06
4.	Shri Md. Mujibur Rahman	OC	ED/IP-13
5.	Shri Surva Prasad Sharma	OC	ED/IP-42
6.	Shri M.S. Wilson	ST	ED/IP-74
7.	Shri L. Dhanajit Singh	OBC	ED/IP-66
8.	Shri A. Athui Kabui	ST	ED/IP-67

7. NAGALAND DIVISION

- GROUP 'D'

- None qualified -

E.D. OFFICIALS

1.	Shri Phanidhar Neog	OC	KHM-75
2.	Shri L. Nilkumar Singh	OC	KHM-73

Since both the above two candidates are from APS and the vacant posts of Postmen in Nagaland Division, the under mentioned two candidates have been kept in the Penal List. Their services may be utilised till reversion of the two APS successful candidates. They may be absorbed in future vacancies fall before holding of next exam, otherwise their names shall be treated as deleted as soon as next exam is declared.

1.	Shri K.C. John-	OC	KHM- 43
2.	Sri A. Pandit	OC	KHM-18

If any information regarding date of birth, caste, nationality, educational qualifications etc. are subsequently found incorrect due to wrong information furnished by the candidates or other reasons that can affect eligibility, their names will liable to be removed from the select list.

The approved candidates will have to undergo a prescribed course of pre-appointment formalities should be duly observed by each appointing authority.

I shall remain unwritten

*S/*  
( P.K. NANDI MAJUMDAR )  
Asstt. Postmaster General (S)  
N. E. Circle, Shillong-793 001.

41

DEPARTMENT OF POST  
Office of the Chief Postmaster General. N.E.Circle, Shillong.

Memo No. Staff/18-62/96      Dt: Shillong, the 4-7-1996

Subj:      Result of examination for recruitment/promotion to  
the cadre of Postman held on 19.5.96.

The following candidates have qualified in the  
above examination. Their names are shown in orders of se-  
niority and merit in either cases.

S. No.	Names	Commu nit.	Roll No.
--------	-------	---------------	----------

1.	2.	3.	4.
MIZORAM DIVISION			
GROUP 'D'			
1.	Sri Lalzarliana	ST	MR-02
2.	" R. Lalhmingliana	ST	MR-04
3.	" T. Thanhliara	ST	MR-03
E.D.			
1.	Sri Lalrinmawia	ST	MR-09
2.	" Zaliana	ST	MR-10
3.	" Malsawma	ST	MR-06
4.	" J. Lalchhuanmawia	ST	MR-08
ARUNACHAL PRADESH DIVISION			
GROUP 'D'			
- None qualified.			

E.D. OFFICIALS			
1.	Sri Krishna Jaiswal	OC	ARED-20
AGARTALA DIVISION			
GROUP 'D'			
1.	Sri Bengindra Marak	ST	AGT-7
E.D. OFFICIALS			
1.	Sri Sushamo Bhattacherjee	OC	AGT-36
2.	" Ratan Deb Sarkar	OC	AGT-45
3.	" Ratan Sen	OBC	AGT-64
4.	" Sambhu Ghosh	OC	AGT-80
MEGHALAYA DIVISION			
GROUP 'D'			
- None qualified.			

- 2 -

## E.D. OFFICIALS

1. Shri Pranjit Bhattacherjee	OC	SH-6
2. Shri Watland Khongkai	ST	SH-14
3. Shri Newman L. Nongbri	ST	SH-8
4. Smt. Doc-dora Marpna	ST	SH-7

## DHARMANAGAR DIVISION

5. GROUP 'D'

-None qualified -

## E.D. OFFICIALS

1. Shri Bimalendu Kar Purka Astha	OC	DNR/EDM-41/96
2. Smt. Simautini Chakraborty	OC	DNR/EDM-21/96
3. Shri Bijan Kr. Bhattacharjee	OC	DNR/EDM-36/96
4. " Pijush Rn. Paul	...	DNR/EDM-54/96
5. " Haripada Debnath	...	DNR/EDM-53/96

If any information regarding date of birth, caste, nationalities, educational qualifications etc are subsequently found incorrect due to wrong information furnished by the candidates or other reasons that can affect their eligibility, their names will be removed from the select list.

The approved candidates will have to undergo a prescribed of pre-appointment formalities should be dutifully observed by each appointing authority.

sd/-

( P.K. Nandi Majumdar )

Asstt. Postmaster General (S)

N.E. Circle, Shillong- 1

Copy to:

1. All DPS, in N.E. Circle.
2. The Sr. Supdt. of P.Os Shillong.
3. All Supdt. of P.Os in N.E. Circle.
4. The Supdt, PSD, Silchar
5. The Sr. P.M, Shillong GPO
6. All P Postmasters in N.E. Circle.
7. Spares.

For Chief Postmaster General  
N.E. Circle, Shillong- 1

Y.R.L/

\*\*\*

43.

Under Invoice/Reqd. 69  
a

DEPARTMENT OF POST : INDIA.  
Office of the Chief Postmaster-General, N.E.Circle, Shillong-793001.  
Memo. No. Staff/18-65/97 Dated Shillong, the 12-9-97.

Sub:- Result of examination for recruitment/promotion  
to the cadre of Postman held on 17-8-97.

The following candidates have qualified in the above  
examination. Their names are shown in orders of seniority and  
merit in either cases.

Sl. No.	Names	Community	Roll No.
1	2	3	4

Meghalaya Divn.

Group 'D'

Nil

E.D.

1. Sri Dinesh Singh OC SH-24  
2. " Sashanka Sekhar Das OC SH-3

Agartala Divn.

Group 'D'

Nil

E.D.

1. Sri Subrata Dey OC AGT-50

Arunachal Pradesh Divn.

Group 'D'

Nil

E.D.

Nil

Nagaland Divn.

1. Sri Dhananjoy Mandal SC KHM-39  
2. Md. Feroz Alam OBC KHM-45

Manipur Divn.

Group 'D'

No candidate appeared.

E.D.

1. Md. Mufijuddin OC IP-64  
2. Ayekpam Dina Meetei OBC IP-40

Mizoram Divn.

Group 'D'

Nil

E.D.

ST R-28

1. Larinawma

If any information regarding date of birth, caste, nationality, educational qualifications, etc., are subsequently found incorrect due to wrong information furnished by the candidates or other reasons that can effect eligibility their names will be removed from the select list.

The approved candidates will have to undergo a prescribed of pre-appointment formalities should be duly observed by each appointing authority.

Sd/-

(P.K.Nandi Majumdar)  
Asstt. Postmaster-General (S)  
N. E. Circle, Shillong.

---

Copy to:-

1. All D.P.S. in N.E.Circle.
2. The Sr.Supt. of P.Os., Shillong.
3. All Supdt. of P.Os., in N.E.Circle.
4. The Supdt. PSD., Silchar.
5. The Sr.P.M., Shillong GPO.
6. All Postmasters in N.E.Circle.
7. The P and T Administrative Cell  
C/O 56 APO
8. Spares.

for Chief Postmaster-General,  
N. E. Circle, Shillong.

45

70  
a3

DEPARTMENT OF POSTS: INDIA  
OFFICE OF THE CHIEF POSTMASTER GENERAL N.E CIRCLE, SHILLONG

memo. No. Staff/18-3/76/Rlg/Corr.

Dated at Shillong the 28<sup>th</sup> May'1999

ub:- Result of the Examination for Promotion/recruitment to the Cadre of Postman held  
On 17<sup>th</sup> Jan'1999.

The following candidates have qualified in the above examination. Their names are  
shown in orders of seniority in case of Departmental/Seniority quota and in order of Merit for the  
other E.Ds

MEGHALAYA DIVISION

Group "D" None qualified.

E.D. ( On Merit)

1. Smti. Monlai Kharshyandaur (ST) Roll No. SH-45.

AGARTALA DIVISION

Group "D" None qualified.

E.D. ( On Merit)

1. Sri Kamal Rn. Chakrabatty (OC) Roll No. AGT-37/98.  
1. Sri Mihir Chowdhuri (OBC) Roll No. AGT-38/98

DILARMANAGAR DIVISION

Group "D" None qualified.

E.D.(On Merit)

1. Smt. Namita Rani Dutta (OC) Roll No. DNR/EDM-6/98  
2. Sri Bijit Mitra (OC) Roll No. DNR/EDM-10/98.  
3. Sri Dilip Kr. Deb Nath (OC) Roll No. DNR/EDM-38/98

MIZORAM DIVISION

Group "D" Non qualified.

E.D. (On Merit)

1.	Smt. M.S. Dawngkimi	ST	Roll No. MR-07
2.	Sri K. Lalthiangliama	ST	Roll No. MR-23.
3.	Smt. K.L. Biakthanpuii	ST	Roll No. MR-25.

ARUNACHAL PRADESH DIVISION

Group "D" Nil.

E.D. Seniority - Nil

E.D. (On Merit)

1.	Sri Sanjay Pandit	OBC	Roll No. ARED-39/98.
2.	Sri Atmanand Ram	SC	Roll No. ARED-38/98
3.	Sri Padam Pd. Sharma	OC	Roll No. ARED-17/98
4.	Sri Naresh Kr. Sharma	OC	Roll No. ARED-25/98
5.	Sri K.B. Chetri (8372255-M.Sep)	OBC	Roll No. <u>ARED-67</u> A-01/APS/Pro.

MANIPUR DIVISION

Dept. :- Non qualified.

E.D. (On Merit)

1.	S. Ibomcha Singh	OBC	Roll No. ED/IP-20(P)
2.	Md. Ajimudin	OC	Roll No. ED/IP-13(P)
3.	Kh. Lungam Anal	ST	Roll No. ED/IP-38(P)
4.	N. Premchand Singh	SC	Roll No. ED/IP-06

NAGALAND DIVISION

## Group "D"

1.	Smt. Nikunja Bora	OC	Roll No. KIM-06
<b>E.D. on Seniority</b>		Non qualifie.	
<b>E.D.</b>		(On Merit)	
1.	Sri H.C. Sahani, 8372967-P Sep.	OBC	Roll No. KII-87
2.	Sri Dilip Kr. Singh	OC	Roll No. KH-37
3.	Sri Akang Tozung	SF	Roll No. KH-08.

If any information regarding date of birth,cast, nationality, educational qualification etc. are subsequently found incorrect due to wrong information furnished by the candidates or other reasons that can effect eligibility, their name will be removed from the select list.

The approved candidates will have to undergo a prescribed course of training and other pre-appointment formalities should be duly observed by each appointing authority

*Niranjan Das*  
( Niranjan Das )

Asstt, Director (Staff)  
For Chief Postmaster General  
N.E. Circle, Shillong

Shillong. Copy to:-

1. All D.P.S. in N.E. Circle.
2. The Sr. Supdt. of PO's Shillong.
3. The Supdt. Of PO's Dharmanagar.
4. The Supdt. P.S.D. Silchar.
5. The Sr. Postmaster Shillong-GPO
6. All Postmasters in N.E. Circle

*Niranjan Das*  
For Chief Postmaster General  
N.E. Circle, Shillong

48

Annex-3

From : Shri B.K.Talukdar, Advocate,  
Guwahati High Court,  
Guwahati-1.

To  
Mr. S.Samanta,  
Chief Postmaster General,  
N.E.Circle, Shillong-793001.

Suj : WA 243/99- Shri T.J.Singh & Ors  
-Vs-  
Union of India & Ors.

Sir,

As Instructed by my clients, I have the honour to send herewith a copy of the order dt. 17-8-99 passed in the above case by Hon'ble Central Administrative Tribunal, Guwahati for favour of your information and necessary action.

~~which will be helpful~~

~~in the case?~~

Enclo : As stated above.

Yours faithfully,

B.K. Talukdar  
(B.K.Talukdar) 19/8/99  
Advocate

Recd

26/8.

Asp(Hg)

533

Copy forwarded for favour of information and necessary action to Shri Lalhluna,  
Director of Postal Services,  
Manipur, Imphal -795001.

Sd/-

(B.K.Talukdar)  
Advocate.

242  
27/8/99

Attested

16/9/2000  
State of Assam  
Post & Telegraph Department  
OIC Circle Postmaster (Staff)  
N.E.Circle, Shillong-793001

DEPARTMENT OF POSTS  
OFFICE OF THE CHIEF POSTMASTER GENERAL, N.E. CIRCLE, SHILLONG.

NO. STAFF/L/18-62/98(CON),

Dtd. at Shillong, the 15.11.99.

In pursuance of the Hon'ble Central Administrative Tribunal, Guwahati Bench Order dated 17.8.99, in O.A.NO.243/99, the representations submitted by Shri T.J. Singh, Smt. Samolini Devi, Md. Tahir Ali, Shri N. Mahesh Singh and Md. Abdul Gaffor, the candidates in the examination for promotion to Postman cadre held on 17.1.99 were examined in reference to the relevant records. After the examination and due deliberation on the issues raised by these representationists, I am directed to state that there three main issues raised by these candidates in their representations as given below :-

- (a) That there was an anomaly in declaring the vacancy position for said Examination by the Manipur Division.
- (b) That the surplus qualified ED candidates of Manipur Division may be absorbed in other Divisions in the Circle.
- (c) That the implementation of the result declared should be withheld till reconciliation of the actual vacancy position in Manipur Division.

2. The observations on the issues raised by the candidates are given below at serialatam :-

- (i) Manipur Division in their letter No.B-10/PA-DR/98 dated 2.9.98 intimated the Circle Office that there were total four vacancies in the cadre of Postman in that division. The break-up of the vacancy was intimated as below :-

Outsider	ST = 1
	OBC=1
Departmental-	SC = 1
	UR = 1

The vacancy shown as OBC ( outsider quota ) was treated as UR so as to adhere to the principle of limiting reservation to the maximum of 50% of total vacancy. Since no candidate qualified for departmental quota against above mentioned two vacancies the vacancies in the said quota were merged with the outsider quota. Accordingly the result was declared by selecting on merit to the vacancies as per the communities given below :-

SC	-	1
ST	-	1
UR	-	2

*Leec*  
*10/11/99*  
*Conversion of departmental quota into outsider quota due to non-qualifying of*  
*departmental candidates is an automatic procedure so as to avoid non filling-up of the*  
*vacancy in the same year. Such a step also serves the interest of the EDAs ( to which cadre*  
*the representationists belong ) who need not have to wait till the next year for filling-up of*  
*the unfilled departmental vacancies. In view of this, there is no anomaly in declaring the*  
*vacancies as per the communities given above.*

*attested*  
*Leec*  
*10/11/99*  
*Conversion of departmental quota into outsider quota due to non-qualifying of*  
*departmental candidates is an automatic procedure so as to avoid non filling-up of the*  
*vacancy in the same year. Such a step also serves the interest of the EDAs ( to which cadre*  
*the representationists belong ) who need not have to wait till the next year for filling-up of*  
*the unfilled departmental vacancies. In view of this, there is no anomaly in declaring the*  
*vacancies as per the communities given above.*

vacancy position for the examination for promotion to Postman cadre and consequent filling-up of the vacancies by merging departmental and outsider quota together and selecting candidates on merit.

(ii) As per the instructions contained in Department of Posts Notification No.44-31/87-SPB-1 dated 06.07.89, the unfilled vacancies of Postman cadre of a division may be filled up by surplus qualified candidates of other divisions in the Region on the basis of a common regional merit list. In the North-Eastern Postal Circle there are two Regions, i.e. PMG's Region consisting of divisions in the States of Manipur, Mizoram and Nagaland and CPMG's Region consisting of divisions in the States of Arunachal Pradesh, Meghalaya and Tripura. However, the provision of recruiting surplus candidates from other divisions has not been resorted to in this Circle earlier due to the perceived difficulties likely to be faced by the candidates of one State going and working in another State in the cadre of Postman. However, considering the willingness of some candidates, who have represented for their absorption in other divisions, it was decided to offer one unfilled ST vacancy of Mizoram division to the surplus qualified ST candidate of Manipur and Nagaland divisions falling within the Region of PMG on the basis of common regional merit list, subject to willingness of such candidates. Action has already been taken to ascertain the willingness of such candidates and seniormost willing ST candidates will be allotted to Mizoram Division.

(iii) Director Postal Services, Manipur Division has re-confirmed in his letter No.B4/Exam/Postman/98 dated 1.9.99 that there are only four vacancies in his division for the year 1998 for which the examination for the promotion was held on 17.1.99. In the break-up of vacancies and need of subsequent apportionment of all the four vacancies to outsider quota have already been stated in sub-para (i) above.

3. In addition to the three main issues raised by the representationists as mentioned above some of them have stated about declaration of result by Circle Office, publication of marks etc. in their representations. Declaring result is an administrative and procedural matter, which have been decided in accordance with convenience so as to ensure expeditious declaration of result. These do not have any bearing on declaration of vacancy or process of selection. The marks obtained by different candidates are not published collectively. However, any candidate who wants to know about his own marks can be communicated the marks on application. In fact 7 number of candidates have already applied and supplied with the marks.

4. In view of the above the pleas and request of the representationists have been examined by this office and have been adequately taken care of. As such their representations stand disposed of. This has been approved by the Chief P.M.G.

*Sd/-*  
(NIRANJAN DAS)  
Asstt. Director (Staff)  
for Chief Postmaster General

51

84

29

Copy to:-

1.

Director Postal Services, Manipur Division, Imphal. He is requested to Convey the decision of Circle office to the representationists with reference to his No.B-4/Exam/Postman/98 dated 15.11.99.

2.

The Representationists concerned through DPS, Imphal.

*Keled*  
Asstt. Director (Staff)  
for Chief Postmaster General.

Annexure - 5  
Annex-5

GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS,  
DEPARTMENT OF POSTS  
DAK BHAWAN, SANSAD MARG,  
NEW DELHI-110001.

No. 33-1/88-PE-II

15 December 1989

Subject: Powers & functions of Chief Postmasters General/  
Postmaster General (Region)-Revised Instructions.

The undersigned is directed to invite a reference to this Department O.M. No. 33-1/88-PE-II dated 29.8.89 conveying the sanction of the President to the revision of the strength of the Indian Postal Service as a result of the Third Cadre Review.

2. JURISDICTION:

Consequent upon the creation of the posts as envisaged therein, the jurisdiction of various Regions in the Circles has been fixed as shown in Annex-A. As regards decentralisation of control functions from the existing circle Offices to the Regional Offices (existing as well as the new ones), guidelines are laid down in the succeeding paragraphs for strict observance by all concerned.

3. POWERS AND FUNCTIONS OF THE REGIONAL PMG AND CHIEF PMG-DELEGATION AND LIMITATIONS.

Each Regional PMG including the Chief PMG is hereby delegated all financial and administrative powers of the Head of the Department as spelt out in the Delegation of Financial Powers Rules, General Financial Rules, F.Rs and S.Rs, and Delegations issued by the Board from time to time. Each Regional PMG (including the Chief PMG) is also hereby delegated all administrative powers of the Head of Circle in respect of the units placed under the Regional PMG or the Chief Postmaster General as the case may be. The following functions and powers will, however, continue to be vested in the Chief PMG as shown below:

(a) MAILS:

(i) Inter-Circle and inter-region mail arrangements.  
(ii) State-level co-ordination with all the carriers i.e. rail, road, ship and air.

Contd. .... 2

(b) SAVING BANK & PLI:

(i) State-level co-ordination meetings;

(ii) Circle SB Pairing Unit;

(iii) All PLI matters.

(c) STAFF:

(i) Inter-regional transfers of Circle cadre staff;

(ii) Allotment of Gazetted officers upto Sr. Time Scale of Gr. 'A' level to the regions.

(iii) Grant of OL to the Regional PMG;

(iv) Powers to redeploy JAG Officers given to Heads of Circles vide this office letter No. 241/87-SPG dated 9.1.87 are hereby withdrawn.

(d) BUILDINGS:

(i) Co-ordination with the Civil Wing;

(ii) Chairing the Circle level Buildings Co-ordination meeting with the Civil Wing. (Also see para 4 below.)

(e) UNIONS: RCM MEETINGS AND CIRCLE UNION MEETINGS:

(i) The formal bi-monthly meetings at present being granted by the Regional Director will be held with the Regional PMG in respect of items pertaining to respective regions (including the Chief PMG for his Region). Circle level issues raised by the Unions should be taken up only with the Chief PMG.

(f) RECRUITMENT:

Recruitment and promotion to the Circle Cadres and management of Gazetted Cadres. After holding the DPC where necessary, or on receipt of allotment orders from the Directorate, the Chief PMG will allot the personnel in such cases to the different Regions giving due regard to the requirement of each region. The Regional PMG will, however, have the power to order ad-hoc prompt to gazetted and non-gazetted cadres (within the limits laid down by the DOP) in consultation with the Chief PMG and in strict accordance with circle seniority.

(g) ACCOUNTS:

Control over DPA/IFA and his office situated within the Circle.

General:

- i) Co-ordination with State Govt. authorities, MPs etc;
- ii) Postal Advisory Committee;
- iii) Bi-annual meeting with M.P.'s.

i) Sports and Welfare :

- i) Presiding over the Circle Sports Board;
- ii) Organizing Circle level and All India level sports/ cultural meets etc;
- iii) Appointment in relaxation of recruitment rules. (Orders in this regard have already been issued under this office No. 24-269/87-SFB-I dated 29.09.89);
- iv) Appointment of outstanding sportsmen in relaxation of recruitment rules;
- v) Chairing the Circle Welfare Organisation and operating the Circle Welfare fund;
- vi) All other matters connected with Welfare being handled at Circle HQ at present.

j) Philatelyk) Materials Management :

- i) Indenting, procurement of Stores of Cat. 'A' (Dte. Memo. No. 12-20/89-UPE dated 26.10.89).
- ii) Local printing of forms beyond the usual powers of Regional PMG.

l) Quarterly meeting with the IFA. (All Regional PMG should attend, Chief PMG will Chair)m) Hindi,

Control over Hindi officer and implementing the Govt. policy on Hindi as official language.

4. The Circle Management Committee :

The Chief PMG will Chair the Circle Management Committee, which should meet at least once in two months. All Regional PMG and the Circle IFA will be members of the Committee. Formal minutes of the meetings will be

issued and will be endorsed to Sr. DDG(I&EB) in this Directorate-General. Sr. DDG(I&EB) will suitably process and submit reports to the P.S. Board. The following items will be considered in the Circle Management Committee:-

- i) Prioritization and/or approval in principle of building works;
- ii) Financial Review of the Circle, trends in revenue earning, expenditure in major budget heads, economy proposals etc.
- iii) Inter-Regional/Inter Circle mail arrangements and review thereof.
- iv) Performance in small Savings and/issués relating thereto.
- v) Important complaint and fraud and public grievances cases, their review and remedial/preventive action, Functioning of the Public Grievance Cells in the Divisions;
- vi) Performance Work Improvement Teams (Reference this Directorate d.o, No. 3713/87-PO dated 23.12.87).
- vii) General working of the SB Branch with special reference to clearance of objections and ledger agreement; Expansion of FII business and after sales service.
- viii) Positive suggestions to improve the image of the Postal Services;
- ix) Progress of Plan Schemes, especially Speed Post, and any other new schemes that may be introduced by the Deptt.
- x) Monitoring of money order payment in the rural areas;
- xi) Activities undertaken through R&D Centre.
- xii) Pending and clearance of Pension/GPF and related cases; holding of Pension Adalats.

4.1 The Director at the Headquarters of the Circle will function as Secretary to the Committee. Agenda items may be proposed in advance by the members, including the Chairman.

### Financial Advice:

For the time being, no additional posts of CAOs, AOs etc. will be sanctioned. The existing pattern of Internal Financial Adviser at the Circle Headquarters for financial advice on matters within the powers of the Regional PMG/Chief PMG, will continue. Wherever there are A.Os. functioning as Financial Advisers to the erstwhile Regional Director, they will continue to

function as such and will provide financial advice to the Regional PMG for matters within the erstwhile Regional Director's powers. It will be open to each PMG/Chief PMG to authorise the Director under his control to exercise any of his financial powers according to Rule 73(3) of DPPRs and also other orders in force from time to time. Where there is no Accounts Officer(FA), all matters on which finance consultation is required as per rules will be referred to the Circle IMA. The details of Financial Advisors & AO (ICO) SB are at Annex. 'B'.

6. Delegation of Additional Administrative Powers to the Chief Postmaster General :

In addition to the powers already exercised by the Chief PMG in his capacity as Head of the Circle and Head of the Deptt., the following administrative powers of the D.G. are hereby delegated to the Chief PMG :-

Sl. No.	Nature of Power	Extent of power of Director General	Extent of power of Chief PMG
1.	Power to grant permission to Govt. Servants to be/another Govt. office or Dept.	Full powers except in respect of officers whom the Director General is not competent to appoint.	Full powers except in respect of officers whom Chief Postmaster General is not competent to appoint.
2.	Power to grant authority for institution of legal proceedings and for defence of civil suits on behalf of the department.	Full powers.	Full powers of Director General.
3.	Power to execute and sign contracts on behalf of the department.	Powers as defined in Chapter IX of P&T Manual Vol. II.	Powers as defined in Chapter IX of P&T Manual Vol. II. for Director General.
4.	Powers to transfer officers.	Full powers to transfer officers below the rank of Directors of Postal Services.	Full powers to transfer officers below the rank of Directors of Postal Services within the Circle.

cont.....6.

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Delegation of Additional Financial Powers to the Chief

7. Delegation of Additional Financial Powers to the Chief  
In addition to the existing powers of Head of Circle/Head of Dept., powers of the Director General/Board as spelt out in the list at Annex-C are hereby delegated to the Chief PMG.

8. The additional financial and administrative powers as vested in the Chief PMsG will also be exercised by the PMsG, Haryana, H.P. and J & K.

9. C.R's :

The CRs of Regional PMsG in the seven circles placed under the charge of the Chief PMG in the higher grade (Rs. 7300-7600) will be written by the Chief PMG. He will also be the reviewing officer in all cases where the reporting officer is the Regional PMG. The Regional PMG will be the reviewing officer where the reporting officer is under the Regional PMG. The CRs of SAG officers in the remaining circles having a Chief PMG in the SAG scale (Rs. 5900-6700) will be written by Members of the Board as per present procedure. In the circles where the Chief PMG is in the grade of Rs. 5900-6700, the CR of the Directors and equivalent officers in the Region (including Chief PMG's PMG and will be reviewed in the Board.

9.1. However, the self appraisal of all Regional PMsG in the circles where the CPMG is in the scale of Rs. 5900-6700 will be routed to Directorate through the Chief PMG who will give his own assessment on the officer's performance. Such assessment will be on a separate sheet and will not form part of the CRs. It will, however, be taken into account by the Members while writing the Report of the concerned officer.

10. Diversion of Establishment :

The envisaged decentralisation of functions to the Regions would necessitate diversion of commensurate establishment from Circle Offices to Regional Offices. The establishment should be shared equitably as per workload. The exercise on this behalf should be undertaken immediately by the Circles and the revised establishment of the Circle Offices and Regional Offices determined in consultation with the Circle IIA. A report indicating the establishment determined for the Regions should be submitted to the Directorate quickly and certainly by 30.12.89 so that covering sanction may be issued from this office. The guiding principle will obviously be the number of units and subjects placed under each Region. P&T Dispensaries and RIOs will not be counted as units as they are not counted as such under the SIU formula.

Redeployment  
no trans  
effect  
of

T -7-

11. Redeployment of Director(Vig ) as Director(Region) :

This may be done with immediate effect in cases where no transfer of headquarters is involved. Orders to this effect have already been issued vide this Directorate memo. of even number dated Nov. 02, 1989.

12. Transfer of Staff :

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The proposed reorganisation would necessitate shifting of some staff from Circle Office to R.Os. In this behalf, the guiding principle will be the same as laid by the department in respect of bifurcation of Divisions etc. In other words, once the extent of staff to be diverted is worked out, options are to be obtained from all the staff and cases should then be decided on the basis of seniority. In this connection please also refer to the instructions contained in Directorate memo no.56/5/79-SPB-I dated 17th March, 1979 (Annex-D).

13. Accommodation :

Accommodation for the Regional PMG should be found in existing departmental buildings to the extent possible failing which renting should be resorted to.

14. Vehicle

Vehicle at present attached to the Regional Director/ Additional PMG will be given to the Regional PMG. For new Regions, proposals may be framed and submitted to this office urgently.

15. General :

The Chief PMG of both grades as over all in charge of the Circle will have the power to over-rule the decisions of Regional PMG provided this is done after consultation with the Regional PMG and reasons for such a decision to over-rule the Regional PMG are recorded in writing in the file.

## 16. The Directors attached to the Regional PMG/Chief PMG should be utilised in full for inspection, visits and other kind of checks of the field units. The role of the Directors should not be reduced to that of Director Headquarters/ Staff Officers. The PMG/Chief PMG also is expected to share the burden of inspections in addition to carrying out frequent visits and surprise checks of field organisations.

17. The Headquarters of the PMsG Assam, N.E., Punjab and Rajasthan are being temporarily fixed at Guwahati, Shillong, Chandigarh and Jaipur respectively.

## 18. Interim measures

Re-distribution of units from one region to another or shifting of headquarters of any Region or Division or similar establishment is to be effected only after consultation with this Directorate General/Headquarters should be carried out expeditiously, but in a smooth manner and in consultation with the staff Union wherever necessary.

19. This issues in consultation with Fine no. Advice  
(Postal) vide Dy. No. Director(FAP)/1044 dated 1.12.1989.

20. The receipt of this memo may please be acknowledged to Sh. K.C. Mishra, Assistant Director General (PE, LI).

(GAUTAM GUPTA)  
DIRECTOR (ESTABLISHMENT)

Copy to :-

1. P.S. to Minister (C).
2. P.S. to Secretary (Posts).
3. Member (P)/Member (D)/Member (F)/Member (Q) of Postal Services Bd.
4. Sr. DDG (I&EB)
5. Secretary (PSB).
6. All DDSG/Directors/ADsG/Section Officers in Directorate.
7. All CPMsG/PMsG.
8. Additional D.G., APS.
9. All Directors/Dy. Director Postal Accounts.
10. Director of Audit, P.T., Delhi-110 054.
11. Controller, Foreign Mails, Bombay.
12. All Principals, Postal Training Centres.
13. Director, Postal Staff College, New Delhi.
14. Director, P.L.I. Calcutta.
15. Inspection Section, Dte. (with 5 spare copies).

(E.C. MISHRA)  
ASSTT. DIRECTOR GENERAL (PEHT)

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Annex-A

JURISDICTION OF CHIEF PMG/REST PMG

ANDHRA PRADESH CIRCLE

PMG, HYDERABAD

1. PMG, HYDERABAD
2. Hyderabad City
3. Hyderabad S.E.
4. Secunderabad
5. Hyderabad Stg. Dn.
6. PSD, Hyderabad
7. MMS, Hyderabad
8. RMS 'Z' Dn.
9. Director of Accounts

PMG, KURNDOOL

1. Anantapur
2. Chittor
3. Cuddapah
4. Guntakal
5. Hindupur
6. Kurnool
7. Mahbubnagar
8. Nandyal
9. Prodattur
10. Tirupati
11. Wanarpathy
12. RMS "AG" Dn.
13. RMS "TP" Dn.
14. PSD Guntakal

For revised jurisdiction,  
please see 164/C

Contd/-

## ANDHRA PRADESH CIRCLE

## PMG Vijayawada

1. Gudivada
2. Gudur
3. Guntur
4. Masulipatnam
5. Nellore
6. Ongole
7. Tenali
8. Vijayawada
9. RMS "Y" Dn.
10. PSD Vijayawada

## PMG Vishakhapatnam

1. Arakapalle
2. Bhimavaram
3. Eluru
4. Kakipadā
5. Parvatipuram
6. Rajahmundry
7. Srikakulam
8. Tadepalligudem
9. Vishakhapatnam
10. Vizianagram
11. PSD Rajahmundry
12. RMS "V" Dn.

## ASSAM CIRCLE

## CPMG

1. Guwahati
2. Nalbari
3. RMS "GH" Dn.
4. MMS, Guwahati
5. CSD, Guwahati

## PMG

1. Cachar
2. Darrang
3. Dhubri
4. Dibrugarh
5. Nowrangpur
6. Sibesagar
7. Tinsukia
8. RMS "S" Dn.

BIHAR CIRCLE

Patna  
Bhojpur  
Nalanda  
Purnia Dn.  
1. Patna GPO  
2. Saran  
3. Vaishali  
7. RMS "P" Dn.  
8. RMS "PT" Dn.  
9. MMS, Patna  
10. CSD Patna  
11. PSD, Patna  
12. Director of Accounts

PMG, Muzaffarpur  
1. Begusarai  
2. Champaran  
3. Darbhanga  
4. Madhubani  
5. Monghyr  
6. Muzaffarpur  
7. Purulia  
8. Saharsa  
9. Samastipur  
10. Sitamarhi  
11. Siwan  
12. RMS "NB" Dn.  
13. RMS "U" Dn.  
14. PSD, Muzaffarpur

PMG, Ranchi

1. Aurangabad  
2. Bhagalpur  
3. Dhalbhad  
4. Gaya  
5. Giridih  
6. Hazaribagh  
7. Palamau  
8. Ranchi  
9. Rohtas  
10. Santhal Pargana  
11. Singhbhum  
12. RMS "G" Dn.  
13. RMS "RN" Dn.  
14. PSD Ranchi.

DE LHI CIRCLECPMG

1. N.D Central  
2. Delhi East  
3. Delhi North  
4. ND South East  
5. ND South West  
6. ND West  
7. Delhi GPO  
8. Indraprastha H.O  
9. New Delhi GPO  
10. Krishna Nagar H.O  
11. Lodi Road H.O  
12. Parliament Street H.O  
13. Ramesh Nagar H.O  
14. Sarojini Nagar H.O  
15. Director Postal Account

PMG

1. Airmail Stg. Dn.  
2. Delhi Stg. Dn.  
3. New Delhi Stg. Dn.  
4. MMS  
5. CWPM  
6. CSD  
7. PSD  
8. Director Foreign Post.

GUJARAT CIRCLE

CPMG, Ahmedabad

1. Ahmedabad City Dn.
2. Banaskantha
3. Gandhinagar
4. Mehsana
5. Sabarkantha
6. Ahmedabad GPO
7. RMS "AM" Dn.
8. MMS, A'bad
9. CSD, A'bad
10. PSD, A'bad

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11. Patañi

PMG, Rajkot

PMG. 11

1. Amreli	1. Anand
2. Bhavnagar	2. Bardoli
3. Gondal	3. Bharuch
4. Jamnagar	4. Kheda
5. Junagadh	5. Navsari
6. Kutch	6. Panchmahal
7. Patan	7. Surat
8. Porbandar	8. Vadodara (E)
9. Rajkot	9. Vadodara (W)
10. Surendranagar	10. Valsad
11. RMS "RJ" Dn.	11. RMS "W" Dn.
12. PSD Rajkot	12. RMS "SR" Dn.
	13. PSD. Vadodara

## HARYANA CIRCLE

No Change

## HIMACHAL PRADESH CIRCLE

No Change

J&K CIRCLE

### No Change

## KARNATAKA CIRCLE

CPMG, Bangalore

1. "Bangalore East
2. Bangalore South
3. Bangalore West.
4. Bangalore City H.O.
5. Bangalore GPO
6. Basavagundi H.O.
7. Rajaji Nagar H.O.
8. Bangalore Stg. Dr.
9. MMS, Bangalore
10. CSD, Bangalore
11. PSD, Bangalore
12. Dy. Director Postal Accounts

PMG, Bangalore

PMG, Dharwar

1. Channapatna	1. Bagalkot
2. Chikmagalur	2. Belgaum
3. Chitradurga	3. Bellary
4. Hassan	4. Bidar
5. Kodagu	5. Bijapur
6. Kolar	6. Chikodi
7. Mandya	7. Dharwad
8. Mangalore	8. Gadag
9. Mysore	9. Gokak
10. Nanjangud	10. Gulbarga
11. Shimoga	11. Haveri
12. Tumkur	12. Karwar
13. Udupi	13. Raichur
14. RMS "Q" Dn.	14. Sirsi
15. PSD Arskere	15. RMS "HB" Dk.
16. Puttur	16. PSD Hubli

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KERALA CIRCLEPMG, Calicut

1. Badagara
2. Cannanore
3. Calicut
4. Kasargod
5. Mamjemi
6. Ottapalam
7. Palghat
8. Tellicherry
9. Tirur
10. RMS "CT" Dn.
11. PSD Calicut

PMG, Cochin

1. Alleppey
2. Alwaye
3. Changanacherry
4. Ernakulam
5. Idukki
6. Irinjalakuda
7. Kottayam
8. Mavelikara
9. Trichur
10. RMS "EK" Dn.
11. MMS Cochin
12. PSD Trichur

MADHYA PRADESH CIRCLEPMG, INDORE

1. Chhatarpur
2. Guna
3. Gwalior
4. Hoshangabad
5. Indore City
6. Indore Mfl
7. Khandwa
8. Mandsaur
9. Morena
10. Ratlam
11. Ujjain
12. RMS "ID" Dn.

PMG, RAIPUR

1. Balaghat
2. Bilaspur
3. Chhindwara
4. Durg
5. Jabalpur
6. Jagdalpur
7. Raigarh
8. Raipur
9. Riwat
10. Sagar
11. Shahdol
12. RMS "UH" Dn.
13. PSD Nagpur
14. RMS "RF" Dn.

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MAHARASTHRA CIRCLECPMG

1. Bombay GPO
2. Airmail Stg. Dn.
3. Bombay Stg. Dn.
4. Central Stg. Dn.
5. MMS, Bombay
6. Director Postal Accounts, Nagpur
7. Gurgaon H.O.
8. Kalbadevi H.O.
9. Mandvi H.O.

PMG, BOMBAY

1. City East Dn.
2. City North Dn.
3. City North East
4. City North West
5. City West
6. City South
7. Thane Central
8. Thane West
9. Raigarh Dn.
10. PSD, Thane
11. CSD, Bombay

PMG, AURANGABAD

1. Ahmednagar
2. Aurangabad
3. Beed
4. Bhushaval
5. Dhule
6. Jalgaon
7. Malegaon
8. Nanded
9. Nasik
10. Osmanabad
11. Solapur
12. RMS "L" Dn.
13. CSD, Nasik
14. PSD, Nasik

PMG, Goa

1. Goa
2. Kolhapur
3. Ratnagiri
4. Sangli
5. Sindhudurg
6. RMS "BM" Dn.
7. PSD, Kolhapur

PMG, Pune

1. Pune City East
2. Pune City West
3. Pune Mfl
4. Pandharpur
5. Satara
6. Solapur
7. RMS "B" Dn.
8. MMS, Pune

PMG, NAGPUR

1. Akole
2. Amravati
3. Buldhana
4. Chandrapur
5. Nagpur City
6. Nagpur Mfl
7. Wardha
8. RMS "U" Dn.
9. MMS, Nagpur
10. PSD, Nagpur

NORTH EASTERN CIRCLE

CPMG

1. Arunachal Pradesh
2. Dharanagar
3. Meghalaya
4. Tripura
5. PSD Silchar

PMG

1. Manipur
2. Mizoram
3. Nagaland
4. PSD Guwahati

ORISSA CIRCLE

CPMG

1. Bhubaneswar
2. Cuttack city
3. Cuttack North
4. Cuttack South
5. Puri
6. RMS "N" Dn.
7. CSN, BBS
8. PSD, BBS
9. Printing Press
10. Deputy Director  
of Postal Accounts.

PMG, Berhampur (Ganjam)

1. Aska
2. Balangir
3. Berhampur (Gm.)
4. Kalahandi
5. Koraput
6. Phulbani
7. RMS "BG" Dn.

PMG, Sambalpur

1. Balasore
2. Bhadrak
3. Jhenkai
4. Keonjhar
5. Mayurbhanj
6. Sambalpur
7. Sundergarh
8. RMS "K" Dn.
9. PSD, Sambalpur

PUNJAB CIRCLE

CPMG

1. Chandigarh
2. Ludhiana
3. Ludhiana Mfl.
4. Patiala
5. Sangrur
6. RMS "LD" Dn.
7. MMS Chandigarh
8. CSN Ludhiana
9. PSD Ludhiana  
at Ambala
10. Deputy Director  
of Postal Accounts.

PMG

1. Amritsar
2. Bhatinda
3. Faridkot
4. Firozpur
5. Gurdaspur
6. Hoshiarpur
7. Jalandhar
8. Kapurthala
9. RMS "J" Dn.

RAJASTHAN CIRCLE

PMG (S. Rgn.) Jaipur

CPMG

1. Alwar
2. Bharatpur
3. Dholpur
4. Jaipur City
5. Jaipur Mfl
6. Sawai Madhopur
7. RMS "JP" Dn.
8. PSD Jaipur
9. Deputy Director  
Postal Accounts.

1. Ajmer
2. Beawar
3. Bhilwara
4. Chittorgarh
5. Dungarpur
6. Kotai
7. Tonk
8. Udaipur
9. RMS "U" Dn.
10. GPO Jaipur
11. PSD Ajmer
12. PSD Udaipur
13. Dholpur
14. Churu
15. Jhunjhunu
16. Jodhpur
17. Nagaur
18. Pali
19. Sikar
20. Sambhar
21. Sawai Madhopur
22. PSD Sawai Madhopur
23. PSD Udaipur

TAMILNADU CIRCLE

PMG, Madras

CPMG

1. City Central Dn.
2. City North
3. City South
4. Anna Road H.O
5. Madras GPO
6. Airmail Stg. Dn.
7. Madras Stg. Dn.
8. MMS, Madras
9. DFP, Madras
10. Director Postal  
Accounts.

PMG, Coimbatore

1. Arakonam
2. Chingleputthu
3. Cuddalore
4. Kanchipuram
5. Pondicherry
6. Tambaram
7. Tirupattur
8. Tiruvannamalai
9. Vellore
10. Vridhachalam
11. RMS "M" Dn.
12. GPO Madras
13. Regional Workshop
14. PSD Madras
15. Coimbatore
16. Dharmapuri
17. Erode
18. Namakkal
19. Nilgiri
20. Pollachi
21. Salem(E)
22. Salem(W)
23. Tirunelveli
24. RMS "GB" Dn.
25. MMS GPO
26. PSD GPO

TAMILNADU CIRCLE

CPMG Madurai

1. Dindigul
2. Kanyakumari
3. Karaikudi
4. Koraiyatti
5. Madurai City
6. Madurai Mfl.
7. Manamadurai
8. Ramanathapuram
9. Tirunelveli
10. Tuticorin
11. Virudunagar
12. RMS "MA" Dn.
13. MMS Madurai
14. PSD Madurai
15. PSD Tirunelveli

PMG Tiruchirappalli

1. Karur
2. Kumbakonam
3. Mayiladuthurai
4. Nagapattinam
5. Pattukkottai
6. Pudukkottai
7. Srirangam
8. Thanjavur
9. Trichy
10. RMS "T" Do
11. CSD Trichy
12. PSD Trichy

UTTAR PRADESH CIRCLE

CPMG Lucknow

1. Barabanki
2. Lucknow
3. Raſ Bareli
4. Sitapur
5. Sultanpur
6. Lucknow GPO
7. RMS "O" Dn.
8. CSD Lucknow
9. PSD Lucknow
10. Director Postal Accounts
11. Faizabad.

PMG Agra

1. Agra
2. Aligarh
3. Bulandshahr
4. Etah
5. Etawah
6. Jhansi
7. Mainpuri
8. Mathura
9. RMS "X" Dn.
10. PSD Aligarh

PMG Allahabad

1. Allahabad
2. Ghazipur
3. Jaunpur
4. Mirzapur
5. Pratapgarhi
6. Varanasi (E)
7. Varanasi (W)
8. RMS "A" Dn.
9. PSD Varanasi

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UTTAR PRADESH CIRCLE

PMG, Bareilly

1. Bandaun
2. Bareilly
3. Hardoi
4. Kheri
5. Mofradabād
6. Nainital
7. Pithoragarh
8. Shahjahanpur
9. RMS 'LW' Dn.
10. PSD Bareilly

PMG, Gorakhpur

1. Azamgarh
2. Bahraich
3. Billaia
4. Basti
5. Deoria
6. Gonda
7. Gorakhpur
8. RMS 'GI' Dn.

PMG, Dehradun

1. Bijhor
2. Champi
3. Dehradun
4. Ghaziabad
5. Meerut
6. Pauri
7. Muzaffarnagar
8. Saharanpur
9. Tehri
10. RMS 'SH' Dn.
11. SHN, SHN

UTTAR PRADESH CIRCLE

PMG, Kanpur

1. Banda
2. Fatahgarh
3. Fatahpur
4. Kanpur City
5. Kanpur Mf
6. Kanpur H.O
7. RMS 'KP1' Dn.
8. MMS Kanpur
9. CSR Kanpur

WEST BENGAL CIRCLE

CPMG, Calcutta

1. City Central Dn.
2. City East
3. City North
4. City South
5. Alipore H.O
6. Barabazar H.O
7. Calcutta GPO
8. CNS, Calcutta
9. Director Postal Accounts,

PMG, Calcutta

1. A&N Islands
2. Barast
3. Murshidabad
4. Nadia(N)
5. Nadia(S)
6. North Presidency
7. South Presidency
8. Calcutta AP. Sta
9. Calcutta RMS
10. RMS 'H' Dn.
11. MMB Calcutta
12. CST Calcutta
13. Director Foreign Post

1. Howrah  
2. Bansdroni  
3. Bankura  
4. Burdwan

WEST BENGAL CIRCLEPMG, Jalpaiguri

1. Birbhum
2. Cooch Behar
3. Darjeeling
4. Jalpaiguri
5. Malda
6. Sikkim
7. West DinaJPur
8. RMS "SG" Dn.
9. PSD Siliguri

PMG, Howrah

1. Asansol
2. Bankura
3. Burdwan
4. Contai
5. Hooghly (N)
6. Hooghly (S)
7. Howrah
8. Midnapore
9. Purulia
10. Tamluk
11. RMS "SB" Dn.
12. RMS "WB" Dn.

Annexed  
vide 175 "B"  
Annex

ANNEXE B

LISTS OF FINANCIAL ADVISERS & ICO(SB)'S TO CHIEF PMG/PMG

Circle/Regional  
Head

IFA

AO ICO(SB)

MP CIRCLE

1. Chief PMG, Hyderabad.  
2. PMG, Hyderabad.  
3. PMG, Kurnool  
4. PMG, Vijayawada  
5. PMG, Vizag

DPA, Hyderabad

AO DPA, Hyderabad

DPA, Hyderabad

AO ICO(SB) HYDABD

A.O, R.O Kurnool

AO ICO(SB) KURNOL

A.O, R.O Vijayawada

AO ICO(SB) VJAYAW

A.O RO

AO ICO(SB) VIZAG

ASSAM CIRCLE

6. Chief PMG, Guwahati  
7. PMG, Guwahati

CAO, Guwahati

AO, Guwahati

AO, RO Guwahati

AO, RO

BIHAR CIRCLE

8. Chief PMG  
9. PMG, Muzaffarpur  
10. PMG Ranchi

DPA, Patna

AO DPA, Patna

AO, RO Muzaffarpur

AO ICO(SB) MUZAF

A.O RO Ranchi

AO ICO(SB) RANCHI

DELHI CIRCLE

11. Chief PMG  
12. PMG

DPA, Delhi

AO DPA, Delhi

DPA, Delhi

AO ICO(SB) DELHI

GUJARAT CIRCLE

13. 12. Chief PMG, Ahmedabad  
14. 13. Rajkot  
15. 14. Vadodara

CAO, Ahmedabad

AO, Ahmedabad

AO, RO Rajkot

AO ICO(SB) RAJKOT

AO, RO Vadodara

AO ICO(SB) VADOD

HARYANA CIRCLE

16. 15. PMG, Haryana

AO, Director Postal

Account, Ambala

HIMACHAL PRADESH CIRCLE

17. 16. PMG, H.P

AO CO, Simla

AO CO, SIMLA

J&K CIRCLE

18. 17. J&K

CAO, Srinagar

AO ICO(SB), Srin

KARNATAKA CIRCLE

19. 18. PMG, Bangalore

DPA, Bangalore

AO DPA, BANGA

20. 19. PMG, Bangalore

DPA, Bangalore

AO ICO(SB), BANGA

21. 20. Dharwar

AO, R.O Dharwar

AI ICO(SB) Dharwar

KERALA CIRCLE

22-21. Chief PMG, Trivandrum  
 23-22. PMG, Calicut  
 24-23. PMG, Cochin

DDPA, Trivandrum  
 AO RO Calicut  
 AO RO, Cochin

AO/O/O DDPA

AO ICO(SB)

AO ICO(SB), COCHIN

MADHYA PRADESH CIRCLE

25-24. CPMG, Bhopal  
 26-25. PMG, Indore  
 27-26. PMG, Raipur

DDPA, Bhopal  
 AO RO, Indore  
 AO, RO Raipur

AO O/O DDPA, Bhopal

AO ICO(SB), Bhopal

(to be diverted to Indore)

AO ICO(SB), Raipur

MAHARASHTRA CIRCLE

28-27. CPMG, Bombay  
 29-28. PMG, Bombay  
 30-29. PMG, Aurangabad  
 31-30. PMG, Goa

CAO Bombay  
 CAO, Bombay  
 DPA, Nagpur  
 AO RO Nagpur  
 diverted

AO, O/O DPA, Nagpur

AO ICO(SB), Bombay

AO ICO(SB), Nagpur

(to be diverted to Aurangabad)

AO ICO(SB), Pune

(to be diverted to Goa)

IAP, RO, Pune

AO RO, Nagpur

CAO, Shillong

AO Shillong

DDPA, Cuttack

AO, O/O DDPA, Cuttack

AO ICO(SB)

(to be diverted from Bhubaneswar)

Bhubaneswar)

AO RO

AO RO

AO, DPA, Kithala

AO, RO Chandigarh

AO, O/O DDPA, Jaipur

AO O/O DDPA

AO RO, Jaipur

AO ICO(SB), Jodhpur

AO RO, Jodhpur

North Eastern Circle

33-31. Chief PMG, Shillong  
 34-32. PMG, Shillong

AO, Shillong  
 AO Shillong  
 DDPA, Cuttack  
 AO ICO(SB)  
 (to be diverted from Bhubaneswar)  
 Bhubaneswar)

35-34. Chief PMG, Bhubaneswar  
 36-35. PMG, Berhampore Ganjam  
 37-36. PMG, Sambalpur

AO, O/O DDPA, Cuttack  
 AO ICO(SB) (to be diverted from Bhubaneswar)  
 Bhubaneswar)

38-37. PMG, Chandigarh  
 39-38. CPMG, Chandigarh

AO, RO, Chandigarh  
 AO, RO Chandigarh

40-39. PMG, Chandigarh  
 41-40. PMG, Jaipur

AO, RO, Chandigarh  
 AO, RO, Jaipur

42-41. PMG, Jaipur  
 43-42. PMG, Jodhpur

AO, RO, Jaipur  
 AO ICO(SB), Jodhpur

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TENNU CIRCLE

43. Chief PMG, Madras  
 44. PMG, Madras  
 45. PMG, Coimbatore  
 46. PMG, Madurai  
 47. PMG, Trichy

U.P. CIRCLE

48. Chief PMG, Lucknow  
 49. PMG, Agra  
 50. PMG, Allahabad  
 51. PMG, Bareilly

52. PMG, Gorakhpur

53. PMG, Kanpur  
 54. PMG, Dehradun  
 55. PMG, Calcutta

WEST BENGAL CIRCLE

56. PMG, Howrah  
 57. PMG, Siliguri

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DPA, Madras AD D/O DPA, Madras  
 AD RO, Madras AD ICO(SB), Madras  
 AD RO Coimbatore AD ICO(SB) Coimbatore  
 AD RO, Madurai AD RO, Madurai  
 AD RO, Trichy AD ICO(SB) Trichy

DPA Lucknow AD ICO(SB) Lucknow  
 DPA Lucknow AD ICO(SB) Kanpur  
 AD RO Allahabad AD ICO(SB) Allahabad  
 DPA Lucknow AD ICO(SB) Bareilly  
 (to be diverted to Bareilly) (to be diverted to Bareilly)  
 AD, RO Lucknow AD RO Lucknow  
 (to be diverted to (to be diverted to  
 Gorakhpur) Gorakhpur)  
 AD, RO Kanpur AD P.O. Kanpur  
 AD, RO Dehradun A.O. RO Dehradun 165/C

DPA, Calcutta AD D/O DPA Calcutta  
 DPA Calcutta AD ICO(SB) Howrah  
 AD, RO Howrah AD RO Howrah  
 AD, RO Siliguri AD RO Siliguri

ANNEC - C

GENERAL EXERCISE OF FINANCIAL POWERS OF POSTAL SERVICES BOARD TO CHIEF POSTMASTER GENERAL/PMG

POWERS / EXTENT OF POWER / EXTENT OF POSTAL SERVICE / CHIEF POSTMASTER / RULE RESTRICTIONS ON SERVICES / EXERCISE OF FINANCIAL POWERS / GOVERNING THE FINANCIAL POWERS OF SERVICES BOARD / GENERAL

GENERAL EXERCISE OF FINANCIAL POWERS NOT SPECIFIED IN THIS SCHEDULE

1. IN EXERCISING FINANCIAL POWERS TO SANCTION UNUSUAL CONTRACTING AGREEMENTS WHICH SHOULD BE RESTRUCTURED, THE EXPENDITURE, DUE CARE SHOULD BE EXPENDED, CASE

2. IN REGARD TO THE SUPPORT OF ARTISTS, CLERKS, REQUERED FOR THE PUBLIC SERVICE PURCHASE OF STATIONERY SERVICES, FOR REGULATING THE FINANCIAL POWERS NOT SPECIFIED IN THIS SCHEDULE

3. IN EXERCISING FINANCIAL POWERS NOT SPECIFIED IN THIS SCHEDULE

4. IN EXERCISING FINANCIAL POWERS NOT SPECIFIED IN THIS SCHEDULE

5. IN EXERCISING FINANCIAL POWERS NOT SPECIFIED IN THIS SCHEDULE



76 1/2 Annex 'D' 99 48

Copy of letter No. 56/5/79-SPB-I dated 17th March, 1979 from ADG(SPN), Office of the Director General(Posts), New Delhi to All PMG and others.

Subject:- Decentralisation of Directors of Postal Services from Circle Offices to the field.

Sir,

In continuation of this office D.O. letter No. 31-13/78-PE-II dated 13-3-79 on the above subject, it is hereby clarified that the clerical staffing pattern of the Regional offices will be that of LDC/UDC on the same lines as that of the existing Circle Offices. The following principles may be followed while filling up the clerical posts in the new Regional Offices:

- (i) Options may be called for and the posts to the extent required may be filled from optees.
- (ii) If there are not sufficient volunteers, the vacant posts may be diverted to the Regional offices and new officials may be posted against diverted vacant posts as indicated in para 2 below.
- (iii) If there are not sufficient volunteers and vacant posts for diversion for manning the posts of UDC/LDC in the Regional Offices, maximum of 1/3 of the clerical posts (i.e. UDC/LDC) may be created in the Regional offices outside Circle Headquarters.
- (iv) If the requirements are not still met, Junior officials may be transferred, while transferring officials the senior amongst them will be accommodated to the extent possible in the Regional office at Circle Headquarters. Such of the junior officials who are transferred against their wishes to the regions outside Circle Headquarters should be brought back against future vacancies.

2. The following method may be followed for filling diverted vacant posts in regional offices.

- (1) LDC-The Regional Directors should initiate action for recruitments as per existing rules. Till the recruitment is made, volunteers from T/S Clerks of the region may be posted and they will continue to draw T/S pay.
- (2) UDC-Till such time recruitment as per rules is made the existing officials in lower grades (LDC, T/S clerks in the Circle) may be promoted on ad hoc basis after calling for volunteers according to eligibility conditions provided in the rules.

Contd. .... 2/-

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(3) For the vacant posts of Head Clerks in Circle offices, there will not be any objection if 20% L.S.G. officials are posted from the field till such time regular arrangements are made. Such of the 20% L.S.G. officials will continue to draw the scale of pay Rs. 425/- to Rs. 640/-.

3. As regards Cl. I-IV officials, junior officials may be transferred if there are no volunteers and brought back as and when vacancies arise. There is no objection if Class-IV officials from the field are posted on deputation against vacant posts in circle offices.

Hindi version will follow.

Yours faithfully,

Sd/-  
(J.M. PANJWANI)  
Asstt. Director General (SPN)

Staff/14/91/Alg.

Annex-6



S.K. Acharya  
Dy. Director General (P)  
Tele: 3714749

78, Annex-6 101

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भारतीय डाक विभाग  
(सचार मंत्रालय)  
डाक भवन, संसद मार्ग,  
नई दिल्ली-११० ००१

Department of Posts, India  
(Ministry of Communications)  
Dak Bhavan, Sansad Marg  
New Delhi - 110 001

No. D.O. No. 4/4/93-SPB-II

Dated 06/01/95

Dear Shri Zadeng,

Please refer to your d.o. letter No. Staff/14-1/92 dated 25th November 94 regarding posting of BCR officials in N-E Circle, in view of peculiar academic, language etc. problems of N-E Circle.

2. The matter has been examined in depth and it has been found that there are only 8 norm-based HSG-II posts in NE Circle and these posts, except in the case of Mizoram, in all the places are being manned by HSG-II BCR officials and hence at present only at Mizoram 1 LSG APM (Accounts) is holding the charge of norm-based HSG-II post. In the case of Tripura, there is no problem as there are sufficient number of HSG-II officials available to man the norm-based HSG-II posts. Therefore, it is decided that officials promoted under BCR scheme as HSG-II may be treated as "State Cadre" only as a special case in NE Circle.

With regards,

Yours sincerely,  
(S.K. Acharya)

Shri L. Zadeng,  
Chief Postmaster General,  
North-East Circle,  
Shillong

10/1/95  
AP/62  
In file 10  
12/1/95

attested  
S.K. Acharya  
Dy. Director General (P)  
OIC, N.E. Circle, Shillong-793001  
N.E. Circle, Shillong-793001

ROM SPC IN PHBL

FAX NO 226903

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Amex-7

DEPARTMENT OF POST, INDIA:  
 OFFICE OF THE DIRECTOR POSTAL SERVICES, MANIPUR, INPHL  
 795001.

No. U10/PA-DR/98.

Dated at Imphal, the 2.9.98

To

The Asstt. PHU(Staff)  
 O/O the Chief PHU,  
 N.E.Circle, Shillong-793001.

Sub:-

Vacancy position of PA and Postman cadre in  
 Manipur On.

Ref:-

C.O.Letter No. Staff/125-1/98 dated 31.7.98

The vacancy position of PA and Postman cadre in Manipur  
 On has been calculated on the basis of Post Based Roster Point and the  
 same are furnished below for favour of kind disposal.

(A) Postal Assistant

(i) Outsider

ST=1(One)
OBC=1(One)
Total = 2(Two)

(ii) Departmental

SC = 1(One)
UR = 1(One)
Total = 2(Two)

(iii) Total = 4(Four)

(B) Postman

(i) Outsider

ST = 1(One)
OBC = 1(One)
Total = 2(Two)

(ii) Departmental

SC = 1(One)
UR = 1(One)
Total = 2(Two)

(iii) Total = 4(Four)

Attested

Leech  
 Asstt. Director (Staff)  
 O/C the Chief Postmaster General  
 N.E. Circle, Shillong-793001

N.C. Haldar  
 (N.C. Haldar) 2/9/98  
 Supdt. of Post Offices

ATTACHED  
88 ✓ 103  
Annex-8  
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DEPARTMENT OF POST: INDIA  
OFFICE OF THE DIRECTOR OF POSTAL SERVICES, NAGALAND: KOHIMA.

No. B-46/B/Exam.

Dated Kohima the, 16.7.91

To,

The Employment Officer  
Employment Exchange  
Kohima/Mokokchung/Tuensang/  
Wokha/Mor/Zunheboto and Pek

Sub:-

recruitment for filling up the vacancies in the  
cadre of postman.



Sir,

It has been decided to fill up the vacancies of postman from the out sider quota on the basis of competitive examination for which details of requisition is attached herewith and it is requested to kindly sponsor and send a list of eligible candidates as per the enclosed requisition of each category so as to reach this office by 10.8.91 positively so as to enable this office to issue hall permits well in time.

Enclosed:-

SG-  
( N. Panda)  
Supdt. (H.O) O/O D.P.S.  
Nagaland: Kohima-797 001

Copy to:- The Chief P.M.G. (Staff) N.E. Circle, Shillong  
w/r to C.O. No. Staff/18-44/91 dtd. 10.7.91

Supdt. (H.O) O/O D.P.S.  
Nagaland: Kohima-797 001

attested  
[Signature]

18/9/2000  
Date of Birth: 18/9/2000 (22 yrs)  
Name: [Signature]  
D.O.T. Director (Staff)  
D.O.T. Chief Postmaster General  
N.E. Circle, Shillong-793001

RE: JUDGEMENT OF THE APPELLATE TRIBUNAL TO THE CASE OF PARTITION BY S.H.C. CIRCUIT

1. Officer's Department

2. Name and Designation of Corresponding Officer

3. Date, time and place of Birth/Death/Resignation/Retirement

4. Sex

5. (i) Qualification of the posts to be filled up

(ii) Scale of pay

(iii) Place of work

6. Number of posts to be filled up

6. Education Qualifications

7. Age

Any other information considered

1. Cost of Indemnification of posts  
Resignation/Retirement

2. Number of Posts covered  
Resignation/Retirement

3. 25.8.91 at 10 hrs  
Postman

4. No. 033-19-900000-00-1200/-  
plus usual allowances

5. Resignation in any department to  
in royal and.

	SC	ST	Total
	8	9	17

6. Postman  
Resignation of equivalent  
employment of recognized University  
or Board.

not less than 18 years and not more  
than 25 years on 10.8.91 upto age  
limit is tolerable by 5 years for SC/  
ST and for other categories 15% in-  
creasement. displaced persons, disabled  
persons etc. according to rules in  
force.

	SC	ST	Total
	—	—	—
40	10	25	75

### PRO RATA

8. Name of Rural Community. Date of Birth. 10.8.91. Resignation Post  
Address of the Post  
conditions.

Dept. of Posts; India  
90 Htg DPS, Nagaland; Kachin

To

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## Annex 9

THE CPMG (SRAFF).  
N.E. CIRCLE, SHILLONG - 1

NO. B-46/B/Exam. Dated at Kokenshi 1.10.91

Sub:- Vacancy position in Postmen cadre-  
Recruitment of outsiders.

Ref.:- CO. NO. Staff | 18-44 | 91 Dtd 14-8-91.

After verification of Est. Register of the office, the total sanctioned strength of Postmen in this Dist. comes to 70 including 812 against which 65 approved officials are working as on 1.9.91. Therefore the correct vacancy position as on 1.9.91 was found to be 5 (five) and against of which one candidate on relaxation ground attached by co. is being appointed.

The PM/kohing intimated that the S/Ps of the Dr. in postman cadre is 73 according to their Est. Pay bill and on verification of this office records it is noticed that from Mkg. is showing the S/Ps 11 instead of 9. Post of Postmen at Mkg. was 11 before implementation of T-BOP scheme and 2 Post were abolished when after said scheme was given effect to. Again it was noticed that the PM/kohing was showing his office S/Ps 16 against actual S/Ps of 15. On probe, it is observed that PM/kohing is showing one hand more, as has been sanctioned on receipt of allotment of one candidate allotted by the Co. on sports quota. In view of this the PM/kohing is showing 73 posts against actual sanctioned post of 70 in the Dr.

~~attested~~

Cont'd - ②

The details of sanctioned strength of this office as well as name of the approved candidates working even in Annexure I and II for kind information of the Co. The Co. may kindly confirm the S/S Estd. of the Govt. in postmen cadre as indicated in the Annexure.

There are 5 posts of stamp vendor besides 70 posts of postman and five approved officials are working against the same and therefore the same has not been excluded while calculating this vacancy position.

As we have got S/S of postman 67 in the Govt. it justifies a more L.R postman besides 3 which may kindly be considered by the Co.

9 vacancies shown owing to rule-38 transfer was found to be admissible at the time of re-structuring of ops cadre.

Enclosers:-

Annexure - I & II.

Rupali of Post Office  
O/O the Director of Postal Services  
Nagaland, Kohima - 797001.

By Swamy's Compilation of Service rules Annexe - 10  
for EDAs in Postal deptt.

PROMOTION PROSPECTS

PROMOTION PROSPECTS

101  
**Annex - 10**

Col. 11 — Method of recruitment whether by direct recruitment or by promotion or by deputation/transfer and percentage of the vacancies to be filled by various methods:

1. 50% by promotion: failing which by ED Agents.
2. 25% by ED Agents of the recruiting Dn./Unit.
3. If the vacancies remained unfilled by ED Agents of the recruiting division, such vacancies may be filled by ED Agents of the Postal division falling in the zone of Regional Directors.

Col. 12 — In case of recruitment by promotion/deputation/transfer, from which promotion/deputation/transfer to be made—

1. Promotion from Group 'D' officials who have put in three years of regular and satisfactory service as on the closing date for receipt of applications through a Departmental examination.
2. ED Agents through a Departmental examination.
3. Direct recruitment through a Departmental examination.

Col. 13 — If a DPC exists what is its composition: Not applicable.

Col. 14 — Circumstances in which UPSC is to be consulted in making recruitment:

Not applicable.

[Ministry of Communication, Dept. of Posts, Notification No. 44-31/87-SPB-I, dated the 6th July, 1989.]

(3) **No age relaxation to physically handicapped (EDA) for appearing in the departmental promotion examination.** — The Director-General has decided that such of the ED employees who are physically handicapped and who are otherwise eligible for being recruited as departmental employees can be considered towards the Reserved Quota of vacancies earmarked for the physically handicapped. As regards the grant of age concession to the physically handicapped ED employees, it has been decided that inasmuch as the EDAs enjoy more relaxation than the outsiders in the physically handicapped category, they cannot be given further age relaxation.

[D.G., P. & T., ND, Letter No. 44/2/82-SPB I, dated the 23rd January, 1982.]

(4) **No relaxation of age limit of EDAs for appearing in the Departmental Examination.** — According to the existing instructions Extra-Departmental Agent can appear in Class IV/Postman examination up to the age of 42 years/47 years for Scheduled Castes and Scheduled Tribes. However, it has been noticed that in certain cases the Heads

of Circles permit some overaged candidates provisionally to these tests in anticipation of approval of this office. Such practice is irregular as any further relaxation beyond 42 years of age is not permissible under the rules. It is, therefore, requested that such provisional approval may not in any case be given.

[D.G., P. & T., ND, No. 47/4/80-SPB I, dated the 5th February, 1981.]

(5) **Vacancies remaining unfilled to be offered to eligible candidates of neighbouring divisions.** — In case where vacancies remain unfilled in departmental cadres from ED candidates, casual labour candidates, etc., of any division under the existing orders and if such of these vacancies are to be thrown open to the candidates of Employment Exchanges, these vacancies may be first offered to the eligible candidates of neighbouring divisions before approaching the Employment Exchanges. For this purpose in the case of unfilled vacancies in RMS, they may be thrown open to the postal divisions where the appointing unit of RMS sub-division is situated and vice versa. In the case of a PSD or MMS, the unfilled vacancies may be given to the postal division or RMS division from which their clerical or Group 'D' staff are deputed, as the case may be. Before considering ED Agents of neighbouring division, it should be ensured that no eligible official is available in the recruiting Divisions.

[D.G., P. & T., Letter No. 47-5/80-SPB I/Pt., dated the 4th April, 1980.]

The term neighbouring division mentioned in para. (iii) of the P&T Directorate's Letter of even No., dated 7-4-80, means that if there are unfilled vacancies in RMS, they will be thrown open to the eligible candidates of that Postal Division under whose jurisdiction the concerned appointing authority of RMS is located. If there are unfilled vacancies in Postal Division, they will be thrown open to the eligible candidates of those sub-recruiting units in the RMS division which are located in the jurisdiction of that Postal Division. In case of Postal Stores/Stamps Depot or RMS the unfilled vacancies will be given to the Postal/RMS Division from which their clerical/Group 'D' officials are deputed as the case may be. The intention is not to throw open the unfilled vacancies to the EDAs of the rest of the Circle.

[D.G., P. & T., ND, Letter No. 47/5/80-SPB I, dated the 28th January, 1981.]

(6) **How seniority of EDAs to be determined for purpose of appearing in Departmental Examination.** — With reference to the Directorate's Letter of even No., dated 20-3-79, doubts have been raised as to how the seniority of EDAs are to be determined for the purpose of appearing in the Departmental examination of Class IV/Postmen. After examining the various aspects, the following decision has been taken:

- (i). The seniority of an EDA will be determined with reference to the date from which an official is continuously working as EDA ignoring all spells of absence. In the case of unauthorised absence, if the absence is not regularised by grant of

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(85)

20/10/87	87/2000
Central Admin. Trib.	
152	
Guwahati Bench	

Filed by: 193  
The Applicants  
through  
Advocate  
29/11/2021

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH

O.A No. 87/2000

Shri T.J. Singh & Ors.

- versus -

Union of India & Ors.

IN THE MATTER OF

Rejoinder to the written statement  
filed by the Respondents No. 1, 2  
and 3.

The Applicants in the above mentioned O.A. beg to  
state as follows :

1. That the Applicants have gone through the copy of the W.S. filed by the Respondents No. 1, 2 and 3 and have understood the contents thereof. Save and except the statements which are specifically admitted hereinbelow, other statements made in the W.S. are denied. Further the statements which are not borne on records are also denied and the Respondents are put to the strictest proof thereof.
2. That with regard to the statements made in paragraphs 1 and 2, the Applicants do not admit anything contrary to relevant records.
3. That with regard to the statements made in paragraph 3, the Applicants while admitting the results

= 2 =

of the Postmen Examination for N.E. Circle held on 17.01.99 was declared by him on 28.5.99 was complete violation of Rule published in D.G. Posts letter No. 44-44/82-SPB-1 dated 07.04.1989. This rule is neither relaxed nor has been amended to empower any other officer like Respondent No.2 to announce the result except the Head of Division like the Director, Postal Services or the Supdt. of Post Offices as the case may be.

The Photostat copy of the relevant ruling is enclosed as ANNEXURE-1.

Again in sub-para-IV of the para ibid, the Respondent No.2 has in one side admitted that one unfilled vacancy of Mizoram Division was filled up by a surplus candidate of Kohima Division as per the provision of Rule. But in the other side, he admitted that the prayer of the applicants were turned down ; but on self made ground, when the Rule of the Government is equal to each and every citizen/official of the country. On the date when the Respondent exceeded the case of Kohima Division and rejected the prayer of Applicants there were 26 vacancies in Meghalaya Division and 9 in Arunachal Division and the remaining were kept unfilled.

The copy of vacancy position had already been enclosed along with the O.A. marked as Annexure-1(a) and Annexure-6.

4. That with regard to the statements made in paragraphs 4 and 5 of the W.S., the Applicants do not admit anything contrary to relevant records. However, it is submitted that the statements of Respondent No. 2 that mere furnishing the name of divisions of choice for absorption in the application form does not confer any right to the candidate for absorption of surplus qualified ED candidate in other neighbouring division, is his own arbitrary decision and violative of rules of the department. The Rule in the matter is quite clear which says that when a candidate furnishes his option in the application form for absorption in other Postal division in case of becoming surplus, this becomes obligatory in the part of the department to absorb him against the unfilled vacancies left out due to non-qualifying of the candidates of the respective neighbouring divisions. This rule does not provide any discretionary administrative power to any authority either to absorb or reject as per administrative sweet will. Hence the Respondent No. 2 has intentionally misled the Hon'ble Tribunal on this point to conceal his arbitrary action. The ruling in D.G. Posts letter No. 44-44/82-SPB.I dated 07.04.89 has already been enclosed as Annexure-I to the O.A.

5. That with regard to the statements made in paragraphs 6 and 7 of the W.S., the Applicants do not admit anything contrary to relevant records. The Applicants however submit that in accordance with D.G. Posts letter No. 44-44/82-SPB.I dated 07.04.89, it is

mandatory to absorb the surplus qualified candidates in the unfilled vacancies of neighbouring divisions. Nowhere in the aid notification nor in any other order issued by the Department, Govt. of India, any authority was empowered to exercise discretion over absorption of surplus qualified candidates in the unfilled vacancies of neighbouring divisions. This rule is very much clear itself and there is no exception to this at all. Therefore it was cent percent must for the Respondents to absorb the Applicants in the unfilled vacancies of Meghalaya and Arunachal Pradesh divisions for which the Applicants have already given their option while submitting their application for the promotion examination and after announcement of the result of 26 vacancies in Meghalaya division and 9 in Arunachal Pradesh division were left unfilled.

6. That with regard to the statements made in paragraph 8, it is submitted that in accordance with D.G. Posts letter No. 44-44/82-SPB-I dated 07.04.89, only the Divisional authorities are empowered to publish/declare the result of Postmen Examination. Therefore, the Respondent cannot take law in their own hands to create any new set of rules for which they are not empowered. Repeated unchallenged faults does not confer upon anybody to legalise their own faults. The repeated publication of the results of Postmen Examination by Respondent No. 2 by-passing the duty of competent authority i.e. the Head of the Division like

Director of Postal Services or Supdt. of Post Offices in past years is not only violation of rules, but also reflecting towards the vested interest of the Respondent No.2.

As regards non-challenging in earlier examination, it is submitted that the Respondents cannot expect that the Applicants would keep quite for whole of their service career against all intentional faults and whimsical attitudes of the Respondents as a silent spectators. The Respondents, as stated by themselves have been behaving indifferent towards the legitimate rights of the Applicants for the past many years without any competency and authority in a most arbitrary manner and the Applicants when dared to claim their legitimate rights have been victimised by one or other self made reason.

Further, D.G. Posts letter No. 25-9/78-DE dated 28.04.79 enclosed as Annexure-2.A to the written statement of Respondent No. 2 has no relevance to this instant case as because the same does not deal with Postmen Examination at all.

7. That with regard to the statements made in paragraphs 9, 10 and 11 of the W.S., the Applicants do not admit anything contrary to relevant records and submit that the Respondent No. 2 as admittedly has received the copy of the order of the Hon'ble Tribunal in O.A. No. 243/99 dated 17.8.99 on 23.8.99. As per the said order, the Respondent No. 2 had to dispose of the

representations of the Applicants within a period of 2 (two) months from the date of receipt of the order. Since the Respondent No. 2 received the copy of the order on 23.8.99, the representations of the Applicants ought to have been disposed of before 23.10.99. But, the Respondent No. 2 did not at all dispose of the representations before the stipulated date fixed by the Hon'ble Tribunal and as such the Respondents have once again misled the Hon'ble Tribunal intentionally.

8. That with regard to the statements made in paragraph 12, it is submitted that in para 4.14 of O.A. No. 87 of 2000, the Applicants have stated about the eligibility for absorption in the unfilled vacancies of neighbouring divisions in accordance with D.G. Posts letter No. 44-44/82-SPB.I dated 7.4.89. The Applicants did not apply for absorption in their home divisions beyond the announced vacancies. Therefore, the contention of the Respondents regarding selection on merit to the extent of vacancies available in home division is not at all relevant. As the Respondents have already defied the instructions contained in the rules, they have simply resorted to hub-nob the facts with a clear cut intention to mislead the Hon'ble Tribunal.

9. That with regard to the statements made in paragraph 13, it is submitted that in para 4.15 to 4.17 of the O.A., it has been contended that the action of the Respondent No. 2 with regard to declaration of

vacancies as well as results and also rejection of representation of the Applicants are arbitrary, untenable and liable to be set aside and quashed. As because the Respondent No. 2 has completely failed to establish his justification of rejection of applications of the Applicants either by any documents or by any yard-sticks of merits.

10. That with regard to the statements made in paragraph 14, it is submitted that the Respondent No. 2 while communicating the vacancies to Respondent No. 3 did not at all made any earmarking in accordance with D.G. Posts letter No. 44-44/82-SPB.I dated 7.4.89 and as such his contention that the said aspect was taken into account while the result was declared, has no locus standi as because the Respondent No. 2 is neither competent to declare the result nor competent to revise the vacancies. The Applicants are fully eligible for consideration towards absorption against the unfilled vacancies in any other division in N.E. Circle and as such, the Applicants were deprived of their legitimate rights. Hence, the contention of the Respondents in para-14 are totally misleading.

11. That with regard to the statements made in paragraph, the Applicants beg to state that it is not at all the fact that the office of the Chief Postmaster General, N.E. Circle was ever bifurcated as contended by the Respondent No. 2. The Annexure-R/5 submitted by the Respondent No. 2 in support is in fact not the final order regarding the bifurcation. This was merely

a guideline issued by the Postal Directorate after the third cadre review of Indian Postal Service. In the said order, the then Chief PMG was asked to submit concrete proposal about the bifurcation for final approval and implementation, but thereafter no proposal was at all submitted and as such the entire N.E. Circle is administered by the Chief Postmaster General and the Post of Postmaster General is not given with any separate power as regards conducting of departmental examination due to non-bifurcation of Circle into different regions.

Further, the contention of the Respondents that unlike other circles, N.E. Circle is comprised of 6 (six) different States and the Directorate has made special provisions for N.E. Circle to restrict the transfer of even HSG-II officials as State cadre, is not at all a statutory rule covered under any constitutional provisions. When the rule regarding posting of surplus qualified ED staff to other neighbouring divisions is already existing and there is no amendment to this rule, the contention of the Respondents made in this regard shall not be applicable when the Applicants are themselves willing to be accommodated anywhere within the Circle under the provisions of the rule.

12. That with regard to the statements made in paragraph 16, it is submitted that in accordance with departmental rules, the Respondent No. 3 ought to maintain separate recruitment rosters for direct

recruitment on outsider quota and for promotion under departmental quota. In this instant case, when there was qualified candidate in the departmental quota the vacancies meant for departmental quota ought to have gone to outsider quota and consequently the roster points in the direct recruitment roster had to be taken into account instead of simply converting the vacancies as per the sweet will of the Respondent No. 2. As there was no recasting of vacancies as per direct recruitment roster, there was a serious irregularity in the part of Respondent No. 2. Similarly, recruitment of Postmen in Nagaland in the years 1991 was not at all made under any peculiar circumstances as stated by the Respondents. Because if the outsider candidates who were normally the residents of Nagaland could work well as Postmen in Arunachal Pradesh State on fresh appointment, the impediments as stated by the Respondents for accommodating the Applicants who have been working in the department as SDAs for more than 5 (five) years to work as Postmen in Arunachal Pradesh State where 9 (nine) unfilled vacancies still exist are extremely unreasonable.

Further, D.G. Posts letter No. 47/5/B0-SPB.I dated 26.1.81 clearly refers to D.G. Posts letter No. 47-5/B0-SPB.I dated 7.4.80 which has no connection with the instant case. Hence the Respondents cannot mislead the Hon'ble Tribunal by quoting an irrelevant letter. The present case is totally confined to D.G. Posts letter No. 44-44/82-SPB.I dated 7.4.89 and as such, it

is very much clear that the N.E. Circle, not having been bifurcated into two or more regions, has to be treated as a single unit for the purpose of absorption of surplus qualified candidates in accordance with the instructions contained therein. Hence, the present application is fully legitimate.

13. That with regard to the statements made in paragraphs 17 and 18 of the W.S., the Applicants do not admit anything contrary to relevant records. However, the Applicants beg to state that on the basis of facts narrated in paras 1 to para 17 above, the Applicants are entitled to all the reliefs prayed for in the O.A. No. 87/2000.

14. That the Applicants submit that having regard to the facts and circumstances of the case, the O.A. deserves to be allowed with cost.

Verification.....

VERIFICATION

I, Shri T.J. Singh, the Applicant No.1 in O.A. No. 87/2000, do hereby solemnly affirm and verify that the statement made in paragraphs 1, 2, 3, 4, 5 6, 7, 8, 9, 10, 11, 12, 13 are true to my knowledge and those made in paragraphs \_\_\_\_\_ being matters of records are true to my informations derived therefrom and the rests are my humble submissions. I am authorised and competent to sign this verification on behalf of all the Applicants.

And I sign this verification on this 28th day of January February 2001.

Takhelambam Silangarha Singh

COPY- OF SWAMY'S COMPILATION  
OF  
E.D. CONDUCT & SERVICE  
RULES

## ANNEXURE - I

## SECTION VII

## Promotion Prospects

**(1) Filling up vacancies of Postmen/Village Postmen/Mail Guards.**—With a view to rationalizing the existing system of recruitment to the cadre of Postmen/Village Postmen, the matter has been discussed with the Staff Side in the JCM (DC) and it has been decided that the existing method of filling up vacancies of Postmen/Village Postmen should be modified to the extent indicated below—

- (i) The existing method of recruitment to 50% of vacancies in the cadre of Postmen/Village Postmen by promotion of Group 'D' officials, who qualify in the test will continue.
- (ii) The remaining 50% of the vacancies, which are for outsiders' quota and are filled in from amongst the ED Agents, should be further divided into two halves. One half of the 50% of the vacancies will be filled in from amongst ED Agents who have put in three years (now five years) regular service and are within the age-limit on the basis of merit in the examination. The remaining half of the 50% of the vacancies will be filled in, on the basis of length of service, from EDAs who have put in three years of regular service and are within the age-limit and who qualify in the examination. The number of ED Agents to be permitted to take the examination under this quota will be five times of the vacancies announced under this quota.

It is hereby clarified that there is no restriction on number of ED Agents to be permitted to take the examination under 25% merit quota for outsider vacancies. In other words, all eligible ED Agents may be allowed under this quota for appearing in the examination. As far as seniority quota, on the basis of length of service, is concerned, the position will remain unchanged.

[ D.G., Posts, Letter No. 44-2/21-SPB-I, dated the 3rd April, 1991. ]

- (iii) If sufficient number of EDAs are not recruited from a Division, the vacancies shall be thrown open to all the EDAs of the Postal Divisions falling in the Zone of Regional Director instead of neighbouring divisions as provided in the instructions at present.
- (iv) In Group 'A' Post Offices, if sufficient EDAs cannot be recruited from that office, the vacancies shall be thrown open to all the EDAs of the Postal Divisions located at the same station. If there are still some vacancies left, such vacancies will be thrown open to the ED Agents in the region.

The examination for filling up vacancies of Postmen/Village Postmen/Mail Guards from amongst Group 'D' officials and EDAs will be conducted with the syllabus as communicated in Directorate Letter No. 10-6/

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86/PCC/SPB-I, dated 28-4-1988 (Annexure) and the examination will be common for both Group 'D' and EDAs. It will be conducted only once a year. The Regional Director will be responsible for ensuring final action to hold the examination. He may set the question papers either himself or he may ask any other Director of Postal Services in the circle or nominate any other Group 'A' officer in Senior Time-Scale for setting question papers. The Regional Director may nominate officers, who are working in another Region of the same Circle, in consultation with the other Regional Directors for valuation of answer papers. If there is only one Region in the Circle, the valuation should be done by officers other than the concerned Divisional Head.

In the Application Form for appearing in the examination, the following column shall be prescribed in order to obtain option of the EDAs to work anywhere in the Region. "Whether the EDA is willing to work anywhere in the Region, if he qualifies in the examination. If so, he should mention three places of his choice."

The examination will be conducted under the supervision of the Divisional Head, who will also take all necessary action, like calling for applications, etc., for smooth conduct of the examination. After valuation, the answer papers will be sent to the concerned Divisional Heads or to the Senior Postmaster of Group 'A' Post Offices for tabulation of marks in respective units. Selection of candidates from the successful candidates will be made only for the number of vacancies announced, with respective break-down (i) on the basis of length of service of EDAs and (ii) merit, in respect of vacancies announced for these two batches of the outsiders quota. After absorbing the required number of candidates as per announced vacancies in respective divisions, the Divisional Superintendent will send the statement of marks of the remaining qualified EDAs who could not be accommodated in the Division, to the Regional Director of Postal Services, indicating therein the choice of Divisions preferred by the respective EDA in his application. Thereupon, the Regional Office will allot the candidates on the basis of merit in the examination in the whole Region. The allotments will be to the Divisions/Group 'A' Post Offices which will have shortfall.

Before commencement of the examination, the Divisional Superintendent should announce the vacancies in the respective quota along with breakdown for the respective communities.

The list of EDAs (candidates) to be selected on the basis of length of service for one half of the outsiders quota should also be circulated in advance.

The unfilled vacancies of the quota for selection on the basis of length of service will be added to the merit quota.

As per existing orders, the unfilled vacancies of Departmental quota will be added to the quota for EDAs. In future, the unfilled vacancies of Departmental quota will be added to the one half of the quota meant for ED candidates on merit only.

From among the 50% of the vacancies reserved for outsiders, one half will be filled in from amongst EDAs on merit and another half will be filled in from amongst ED Agents on the basis of length of service. Therefore, one roster of 100-points will be maintained. The reserved points should also be divided equally between the quota of length of service and that on merit. The add figure should be added to the quota for those based on length of service. If that vacancy is not filled in on the basis of length of service, the vacancy will go to the quota meant for those selected on merit.

The candidates who will be selected on the basis of length of service will be *en bloc* senior to the candidates who are selected on merit.

If in a Circle there is no separate Region, the Circle should be treated as a Region for the purpose of above instructions.

The above instructions and the revised procedure will not be applicable in the case of recruitment to the cadre of Group 'D' but only for recruitment to Postmen/Village Postmen/Mail Guards. The other conditions prescribed for filling up vacancies and conducting of examination not mentioned in the amendments as above will remain unaffected.

These instructions will be applicable to all the examinations for filling up vacancies in the cadre of Postmen/Village Postmen/Mail Guards to be announced after the date of issue of this letter.

[ D.G., Posts, Letter No. 44-44/82-SPB-I, dated the 7th April, 1989.]

#### ANNEXURE

It has now been decided that the existing syllabus for the Departmental candidates/EDAs for induction to the cadre of Postmen/Mail Guards/Village Postmen shall be substituted by the following:—

	Paper	Total Marks	Qualifying Marks	Duration
A (i)	Making entries either in Postmen's Book (MS 27) or Village Postmen's Register (MS 58) according to the choice of a candidate (for Postmen).	50	45%	45 minutes
	(ii) Preparation of mail lists, filling up of mail abstracts and writing up daily reports (for Mail Guard). The entries should be made either in English or in the recognized language of the State.			
B.	Arithmetic of 10th Standard of Board of Schools Education.	50	45%	90 minutes
C.	Writing from dictation in English language of Matriculation Standard and also in the regional language.	50	45%	30 minutes

(2) Removal of test for absorption of EDAs in Group 'D' cadre and raising of upper age-limit to appear in the Postmen examination.—A proposal on the above subject has been under consideration for quite some time

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